

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, EASTERN ZONE KOLKATA.**

**APPEAL NO. 19 OF 2023**

**IN THE MATTER OF:**

Ashish Kumar Ghosh and Anr. .... **Appellants.**

-Versus.-

State of Odisha and Others. .... **Respondents**

**I N D E X**

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Cuttack.

By the Appellants through,

Date. **13.10.2023**

  
Advocate.

**PRATIK DASH**

**At: Shree Vihar Colony, Tulasipur,**

**Cuttack, Odisha-753002**

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**REJOINDER AFFIDAVIT FILED ON BEHALF OF**

**THE APPELLANTS:-**

I Ashish Kumar Ghosh, aged about 46 years, S/o. Nigamananda Ghosh, At/P.O./P.S. Raibania, Dist-Balasore, Odisha-756033; Odisha do hereby solemnly affirm and state as, do hereby solemnly affirm and state as follows:-

1. That I am the Appellant in the aforementioned Appeal and I have gone through the contents of the Counter Affidavit filed by the Respondent namely MoEF & CC (Respondent no.4), CPCB (Respondent no.5), SEIAA (Respondent No.6) SPCB (Respondent no.7 and 14), Collector, Balasore on behalf of the State (Respondent No.8) and have understood the contents thereof.

2. That the Respondents in their Counter Affidavit have stated very many facts which are not only baseless but also concocted, misconceived and amounts to material suppression of relevant facts pertaining to the issue which has fallen for consideration before this Hon'ble Tribunal.

3. That the reply to the counter affidavits is given in the present rejoinder separately to the contentions and averments of the Respondents under different headings:-

4. That before delving into the contentions separately, it is pertinent to state at the bar that the appellants have invoked the appellate jurisdiction of this Hon'ble Tribunal U/s. 18(1) r/w. Section 16 of the National Green Tribunal Act, 2010. Challenge is made to the following the actions/orders/letters/reports:

a. The Environmental Clearance issued by the State Environmental Impact Assessment authority, Odisha (hereinafter referred as Respondent No. 6) in favour of the Respondent No. 18 for mining of sand from Rajnagar River Sand Quarry Area over an area of 13.55 acres or 5.48 hectares bearing Khata no. 377, Plot no.1295/1300 in village Rajnagar Tahasil-Jaleswar, Dist. Balasore which is **wholly without jurisdiction.**

b. Action of the Respondent No. 8, and 19 by calling for objections and staging a public hearing before the approval of the District survey Report (DSR), of Balasore District by SEAC and SEIAA after the disposal of the Original Application bearing no.63/2020/EZ by Hon'ble NGT, Kolkata in clear violation of the **Enforcement and monitoring guidelines for sand mining 2020, issued by MoEF & CC on January 2020.**

c. Action of the Additional District Magistrate Respondent 19 and the Collector (Respondent no.8) in **exceeding their jurisdiction to call for objections, when the Sub divisional Committee comprising of Sub-**

divisional Magistrate, officers from Irrigation Dept, SPCB, Forest Department, Geology Department, Mining Department is vested with the power to consider the same vide Enforcement and monitoring guidelines for sand mining 2020, issued by MoEF and order of the Hon'ble apex Court in Civil appeal no.36661-36662 of 2020 (**State of Bihar and Ors v. Pawan Kumar and Ors**)

d. Action of Regional officer, SPCB, Odisha Balasore (Respondent no.14), Additional District Magistrate (Respondent 19), Tahasildar (Respondent no.12) and the Collector (Respondent no.8) in **carrying out the public hearing on 11.05.2022, when the DSR of Balasore district, Odisha was not yet approved by the SEIAA , pursuant to the order of Hon'ble NGT, Kolkata dated 08.02.2022 in O.A. No. 63/2020/EZ** and further on the date of said public hearing, **the permanent pillar boundary was not erected for identification of the sand mining area which is mandate under Clause 4.1.1. (f) of the Enforcement and monitoring guidelines for sand mining 2020.**

**Reply to the affidavit of MoEF & CC (Respondent no.4)**

5. That averments made in Para 2 and 3 of the affidavit needs no further reply.

6. That in reply to Para 4, 5 and 6,7 of the affidavit, it is submitted that the guidelines framed under the EIA notification, 2006 published on 14<sup>th</sup> September, 2006 in the gazette of India extraordinary, Part II and Section 3 subsection 2(1) by the MoEF which governs the field of the public hearing for grant of EC to project proponents

under different categories of projects. It is pertinent to submit that the procedure of conducting public hearing is elaborated under appendix IV to the notification.

7. That, in reply to Para 7,8,9 and 10 it is submitted that these are admitted position of law and records which govern the field of mining activity and needs no further reply.

8. That in reply to Para 11 of the affidavit, it is submitted that the MoEff and CC has admitted that the provisions contained in Enforcement and monitoring guidelines for sand mining 2020, issued by MoEF will prevail in case of ambiguity with the SSMG-2016. Therefore the appellant's reliance on the Para 4.1.1. regarding preparation of DSR and clause (f) which provides that the permanent boundary pillars are necessary for the identification of sand sairat. In the present context as revealed from **the enquiry report dated 29.08.2023 under Annexure-R7/3 submitted by the SPCB before this Hon'ble Tribunal**, there has been no compliance of identification of source and a clear contravention of the mandates contained under EMGSM, 2020 which would prevail under all circumstances.

9. That in view of the admission made by the MoEF and CC regarding the **prevalence of the EMGSM 2020, the sub clause (n), (o), (p) of Clause 4.1.1. Which specially postulates the guidelines on transportation of route, joint committee report, public consultation has been blatantly violated** which the deponent craves the leave to submit in detail while dealing with the affidavits of the Collector (Resp.8).

10. That the averments made in Para 11 and 12 are admitted position of law and matter of records which

govern the field of mining activity and needs no further reply.

**Reply to the affidavit of CPCB (Respondent no.5)**

11. That, in reply to Para 3,4,5 and 6 it is submitted that these are admitted position of law and records which govern the field of mining activity and needs no further reply.

12. That in reply to Para 7,8 it is submitted that these are admitted position of law and records which govern the field of mining activity and needs no further reply.

13. That in reply to Para 9,10 and 11, it is submitted that the SSMG, 2016 and EMGSM, 2020 govern the field of grant of EC and inter alia other things relating to the sand mining activity. However, in case of inconsistency and ambiguity the EMGSM, 2020 will prevail which is under admission of the counter affidavit of MoEF and CC.

14. That no further reply is required to averments made Para 12 and 13.

**Reply to the affidavit of SPCB (Respondent no.7 and 14)**



15. That in Para 4, 5 and 6 of the affidavit, it is submitted that although the SPCB has limited role with regard to grant of EC, nevertheless SPCB has been conferred with the duties and responsibilities under the EIA Notification, 2006 under Appendix IV for conducting the public hearing, taking active participate to conduct the hearing and apply its mind with respect to taking a decision for grant of Ec. In the present context, the findings in public hearing (*Annexure- III, Page 45-46 of the counter affidavit of SEIAA*), clearly states **that mode**

of transportation would be done by tipper with the capacity of 10 metric tonne, timing of mining activity which would be ceased during school and office hours, has not been reflected in the CTO /CTE issued by the SPCB, although it has been ratified by the Member secretary SPCB in the public hearing proceedings.

16. That in reply to Para 7, it is submitted at the very outset that the inspection report of the Deputy Environmental Scientist of RO SPCB, Odisha Balasore prepared on 29.08.2023 is completely ambiguous, concocted and has adverse observation with regards to the absence of pillar posting and source being submerged in river water gives a probable doubt on the manner in which identification of sand source being done contrary to guidelines contained in EMGSM, 2020. Therefore, no CTE /CTO ought to have been given to the project proponent on such an ambiguous and untenable report on 21.07.2023 and 24.07.2023.

17. That the contents of Para 8,9,10 and 111 needs no further reply and are matter of record.

**Reply to the affidavit of Collector, Balasore**  
**(Respondent no.8)**



18. That in Para 2,3 and 4, the Collector has grossly erred to refer the present appeal as an original application and therefore the reply furnished under such impression and understanding of the matter raises serious doubts over the contentions at the threshold.

19. That in reply to Para 5, it is submitted that the Collector has grossly erred in only authorising the ADM to preside and take the decision of the public hearing. However, the same has been done without taking into by suppressing certain relevant objections raised by the

public , more particularly the villagers of Rajpur and Military Bazar who had submitted their grievance before executive magistrate and collector inter alia other respondents on 05.07.2019. Further, the Executive engineer, RW division Jaleswar, Balasore (Respondent no.11 ) has requested the Collector, Balasore to issue necessary instruction for display of restriction board indicating the maximum axle load of vehicles allowable for rural road after observing that large number of heavy and overloaded sand trucks , dumper transporting sand from quarries are plying over the bridge continuously and the water leakage from such vehicles have caused severe damage to the surfaces of the bridge . Copy of the letter no.5295 of Executive engineer dated 26.07.2019, RW division Jaleswar, Balasore (Respondent no.11) to the collector along with the grievance petition and a translated copy are annexed herewith as **ANNEXURE-6 SERIES.**

20. That it is submitted that no appropriate action is taken by the Collector on the said issue which also forms part of the conditions to grant EC and further forms a mandate to be complied in the approved mining plan of the project proponent.

21. That in further reply to Para 5, it is contended on behalf of the appellant that **the Clause 4.1.1.(n) of EMGSM, 2020 makes it mandatory for the state government to define the transportation route from mining lease . Further the transportation route has to be verified for the carrying capacity before issuing EC. Therefore the preparation of DSR of Balasore District without complying the said provision renders the DSR and consequently the EC /CTE and CTO as superfluous. Therefore, the public hearing although being done as per EIA, 2006 also suffers from**

infirmity on account of the non compliance of EMGSM 2020 which is enacted and published in the year 2020 and has a force and prospective application to the sand sairat identified and let out after publication of such guideline.

The relevant portion of **Clause 4.1.1.(n) of EMGSM, 2020 at Page 18 of the guideline** is quoted below ready reference and brevity:

*“4.1 Identification of Possible sand mining sources and preparation of DSR.*

*4.1.1. Preparation of district survey report*

*Xxx xxx xxxx*

*Xxx xxx xxx*

*Xxx xxx xxx*

*n) The State Government should define the transportation route from the mining lease considering the maximum production from the mines as at this stage the size of mining leases, their location, the quantity of mineral that can be mined safely etc, is available with the State Government. It is suggested that the transportation route should be selected in such a way that the movement of trucks/tippers/tractors from the villages having habitation should be avoided. The transportation route so selected should be verified by the State Government for its carrying capacity.”*

22. That in reply to Para 6 , it is submitted that the collector was aware that this Hon’ble Tribunal in O.A. No. 63 of 2020 upon a challenge made to the District Survey Report had heard and disposed of the matter on **08.02.2022**. Therein at Para 20, it was mentioned that State Environment Impact Assessment Authority

(SEIAA), Odisha, in coordination with State Expert Appraisal Committee (SEAC), Odisha, to examine the District Survey Report for Balasore District, Odisha, as submitted by the Additional District Magistrate, Balasore, vide his letter no. 449 dated 15.01.2022 and the Environmental Scientist, State Environment Impact Assessment Authority (SEIAA), Odisha, vide his letter no 3943/SEIAA dated 28.01.2022 and pass appropriate orders **in accordance with law within a period of one month.**

23. That it is further replied to the contention of Para-6& 7, that the SEIAA despite of directions of this Tribunal had disposed of the same after ten months i.e on 27.12.2022 which under (Annexure A/19, Pg 13 of the Collector's Counter). Therefore, the DSR which was in force prior to the SEIAA examining and taking a decision was termed to be an interim report and this Tribunal had laid down the law that no auction of lease can be done on basis of such interim report. **However, the Collector, authorised the ADM to conduct public hearing on 11.05.2022 pending finalisation of the DSR and without obtaining any permission/sanction from the SEIAA nor such action was undertaken with the leave of the Tribunal. Therefore such action of public hearing prior to publication of final DSR is unsustainable in eye of law and the same is at the teeth of judgment/order passed by the Hon'ble Tribunal in O.A. No. 63/2020 on 08.02.2022 qua the EMGSM, 2020.**

24. That in reply to Para 7 with regards to the authorisation of ADM for hearing of DSR, it is submitted that the said authorisation is wholly without jurisdiction in

view of the Clause 4.1.1. (p) of the EMGSM, 2020. The MoEF notification dated 25<sup>th</sup> July 2018 would not override the EMGSM, 2020 as by the MoEF in its counter affidavit to regulate the sand quarries auctioned after the guideline has come into force.

25. That the averments made in Para 8, 8(i), 8 (ii), 8 (iii), 8 (iv) , (v) and (vi) are concocted and fabricated. The Collector has deliberately suppressed the material fact and the ADM has erroneously passed the order on 31.03.2023 ( **Annexure-c/19, Page 27**) with respect to the public hearing for DSR conducted upon authorisation from collector. That one Hari har Sahoo and others, as reflected in the order sheet of ADM that they have objected to the functioning of Sikharpur sand quarry. However, on careful perusal of the Counter affidavit filed by SEIAA (**Annexure-III, Page no.16 and 17**), it is evident that the said Hari Hara Sahoo had made a grievance petition for cancellation of the present sand source which is Rajnagar Sand quarry, which is pending at Sub-collector, Balasore.

26. That in reply to Para 9, it is false to aver that the DEIAA is empowered to prepare as the said power is vested by virtue of EMGSM, 2020.

27. That averments in Para 10 is completely false and denied at the very outset as the the said exercise of public hearing is dehors the guidelines laid down by MoEF and CC in EMGSM-2020. The relevant portion of the guideline at Page19, Para 4.1.1. (p) are quoted below for ready reference:

*“(p) Public consultation-The Comments of the various stakeholders may be sought on the list of mining lease to be auctioned. The State Government shall give an advertisement in the local and national newspaper for seeking comments of the general public on the list of*

*mining lease included in the DSR. The DSR should be placed in the public domain for at least one month from the date of publication of the advertisement for obtaining comments of the general public. The comments so received shall be placed before the sub-divisional committee for active consideration. The final list of sand mining areas [leases to be granted on riverbed & Patta land/Khatedari land, de-siltation location (ponds/lakes/dams), M-Sand Plants (alternate source of sand)] after the public hearing needs to be defined in the final DSR in the format as per Annexure-V. The details regarding cluster and contiguous cluster needs to be provided in Annexure-VI. The details of the transportation need to be provided in Annexure-VII."*

28. That the contents of Para 11 needs no reply.

29. That the averment made in Para 12&13 is not correct, it is completely erroneous to say that there is no illegality in obtaining the mining plan. As, there was a grievance made to approved mining plan, pointing out the defects in the mining plan w.r.t. allowing deployment of machines. Transportation of route being carved out in the school, Anganwadi centres and village settlements. The objection was also made on 10.05.2022 to Collector, SPCB, SEIAA, Tahasildar, Jaleswar and Mining Officer identification of source of sand, place of public hearing. The transportation capacity of road being less than ten tonnes. Therefore, inter alia other reliefs, it was prayed in the said objection for setting aside the EC. This objection being given prior to date of public hearing conducted on 11.05.2022 by SPCB and ADM for grant of EC and the objection being sent through mail on 10.05.2022 has been suppressed by the Collector, Balasore Copy of the mail dated 10.05.2022

sent by the objectors along with the objection and newspaper publication made intimating the date of public hearing are marked as ANNEXURE-7SERIES.

That in further reply, it is submitted that even though the objection being given prior to date of the public hearing no opportunity of hearing was accorded nor any inspection being done on the contentions raised in the grievance petition. Therefore, the said road being utilized in public interest ought to have been given more importance than granting lease in such a callous manner.

30. That in reply to Para 14, it is submitted that the contents raised therein is completely false and untenable as there has been objections from all quarters regarding operation of such sand mining activity being done giving a go bye to the public consultation process. Objections as borne out from the records of the order dated 11.05.2022 under **Annexure-iii of SEIAA' counter affidavit , (Pgs 39-46)** wherein there are abundant objections made raising serious detriments posed to public interest and environmental hazards. Therefore, it is quite incorrect and complete non application of mind to say that the people have welcomed the sand sairat operation vide order dated 11.05.2022.

**Reply to the affidavit of SEIAA (Respondent no.6)**

31. That in reply to Para 4, 4(a), 4(b) 4(b) (i), 4(b) (ii), 4(b) (iii), 4(b) (iv) , 4(c), it is contended that the SEIAA was aware that this Hon'ble Tribunal in O.A. No. 63 of 2020 upon a challenge made to the District Survey Report had heard and disposed of the matter on **08.02.2022**. Therein at Para 20, it was mentioned that State Environment Impact Assessment Authority (SEIAA), Odisha, in coordination with State Expert

Appraisal Committee (SEAC), Odisha, to examine the District Survey Report for Balasore District, Odisha, as submitted by the Additional District Magistrate, Balasore, vide his letter no. 449 dated 15.01.2022 and the Environmental Scientist, State Environment Impact Assessment Authority (SEIAA), Odisha, vide his letter no 3943/SEIAA dated 28.01.2022 and pass appropriate orders **in accordance with law within a period of one month. However, no order was passed by the SEIAA to finalize the DSR of Balasore District and further no advertisement/process was initiated to conduct public hearing for Sand quarry of Rajnagar.**

It is submitted that the SEIAA has rejected the contention of one Samir Pradhan being filed on 08.04.2023, which is post the finalisation of the DSR. However, SEIAA has completely suppressed the objection made by one Santosh Kumar Dash bearing gmail id santoshdas0314@gmail.com on 10.05.2022 to Collector, SPCB, SEIAA, Tahasildar, Jaleswar and Mining Officer identification of source of sand, place of public hearing. The transportation capacity of road being less than ten tonnes. Therefore, inter alia other reliefs, it was prayed in the said objection for setting aside the EC. This objection being given prior to date of public hearing conducted on 11.05.2022 by SPCB and ADM for grant of EC and the objection being sent through mail on 10.05.2022 has been suppressed by the Respondents only to cast favour to the project proponent.

32. That in reply under Para -5, it is submitted that transportation is major issue which is admittedly the SEIAA is cognizant of, as revealed from the records that the said issue was discussed while conducting public

hearing on 11.05.2022. *It is also admitted in the said averment that the EC conditions of 7.1 to 7.7 of Part-B in Page no.5 and 6 of the EC has not been complied before the Lease agreement. Further, it is admittedly on record as submitted by the Collector that lease agreement was executed on 13.07.2023 before compliance of the EC conditions, which highly speaks of the arbitrariness and illegalities committed by the District administration in acting hand in gloves with the project proponent.*

33. That in reply to Para 6 and 7 it is submitted that the District administration has acted with complete callousness in finalization of DSR and many applications are still pending disposal before the administration and the same is not reflected in the order sheet. Further, the compliant made for Rajnagar sand quarry is addressed as sikharpur sand quarry , which speaks of complete non application of mind and disregard to the public interest and environmental norms. At the cost of repetition, it is reiterated at Counter affidavit filed by SEIAA (**Annexure-III, Page no.16 and 17**), one Hari Hara Sahoo had made a grievance petition for cancellation of the present sand source which is Rajnagar Sand quarry, which is pending at Sub-collector, Balasore.

34. That in reply to Para -8 & 9 of the Counter affidavit, it is submitted that the finalisation of the DSR and the public hearing is not done in accordance with EMGSM, 2020 and the sub divisional committee has not taken the objections of Hari Hara sahoo (at **Annexure-III, Page no.16 and 17 of SEIAA's affidavit**), under active consideration.

35. That in reply to Para 12 it is submitted that the objection of one Santosh Kumar Das submitted on 10.05.2022 has not been considered at all , wherein the transportation route and approved mining plan was questioned on the use of machines and the carrying capacity of the road. Therefore, it is quite improper on part of the SEIAA to make a replenishment study on such a mining plan which clearly violates the law.

36. That it is submitted in view of the reply at Para 13, the SEIAA has made admissions clearly stating that no compliance has been submitted by the District administration to the EC. The identification and demarcation of source as admitted by SEIAA has not been done by the administration. However, such conditions have not been complied with which clearly shows the lackadaisical attitude of the administration towards the environment and public health. In view of the same, the letter given under annexure-6 series to the rejoinder has not been given the light of the day.

 37. That it submitted that the villagers and local inhabitants were surprised to notice that the lease being granted close to the Riverbank and within 100metres of Upper Primary School and Primary School of Rajnagar. The impact of transportation and sand mining has been witnessed in the periphery villages and the villagers have strong objection to any kind of transportation through villages and sand mining at the proposed site, which is also left unheard.

38. That it is needless to say that the villagers of Rajanagar and Sikharpur and Rajpur Gram Panchayat have continuously objected to the proposed sand mining

and transportation route. But the authorities have never heard them and the public hearing is conducted in a sham manner as an eye wash to show that the guidelines issued by MoEF& CC from time to time is being complied.

39. That the villagers were given impression that the mining will be done CHADHA(island) which will help in controlling the flood and the pressure on the river bank will be minimized during high flood. But as there has been no demarcation prior to public hearing, so villagers thought mining will be confined to the CHADHA. However, now the demarcation close to embankment has been another cause of discontent along with the possible impact of transportation through village and near school.

41. That the facts stated above are true to the best of my knowledge and belief.

**P R A Y E R**

It is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to quash the EC dated. 21.06.2023 issued by SEIAA respondent no.6 in favour of respondent no.18 as at Annexure-1 and to restrain the respondents from carrying out any activity with regard to sand mining in the Rajanagar Sand Sairat and further be pleased to issue appropriate direction for initiation of appropriate proceeding against the erring respondents and impose costs if any.

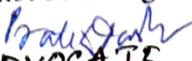
**Cuttack** **BY THE APPLICANT THROUGH**

**Date. 13.10.2023**

  
**ADVOCATE**

**UNDERTAKING**

The English translation of the Odia Annexures if any will be filed as and when directed by the Hon'ble Tribunal. The applicants seek the liberty of this Hon'ble Tribunal to file additional documents which could not be arranged.

  
**ADVOCATE**



BEFORE HON'BLE NATIONAL GREENTRIBUNAL  
EASTERN ZONE BENCH, KOLKATA.  
APPEAL NO.19 /2023 /EZ

IN THE MATTER OF:  
Ashish Kumar Ghosh and another      ....APPLICANTS

VERUS

State of Odisha & Others      .....RESPONDENTS

SANDIP KU. MOHANTY  
Notary. ON 15/12

AFFIDAVIT

I, Ashish Kumar Ghosh, aged about 46 years, S/o. Nigamananda Ghosh, At/P.O/P.S. Raibania, Dist-Balasore, Odisha-756033; Odisha do hereby solemnly Affirm and state as

- 1. That I am the one of the petitioner in the abovementioned appeal Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
- 2. That I have read over the contents of the accompanying affidavit and the same is true and correct and is drafted on my instruction.

*Ashish Kumar Ghosh*

DEPONENT

VERIFICATION

Verified on dtd 12/10/2023 at Jaleswar that the contents of the above affidavit are true and correct. No part of it, is false and nothing material has been concealed there from.

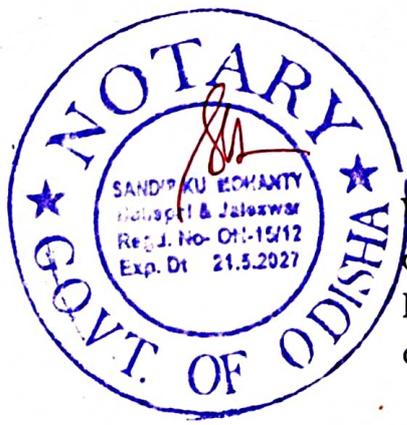
Identified by:

*12.10.23*  
Solemnly Sworn before me  
by Ashish Kumar Ghosh

DEPONENT

being identified by Mr...  
Self ....Adv  
on dt 12-10-23 at 10AM

Sandip Kumar Mohanty  
Notary. ON-15/12  
*12.10.2023*



*Sl No. 1272  
Int No. 12.10.2023*

*12.10.23*



ଓଡ଼ିଶା ସରକାର  
ନିର୍ବାହୀ ଯନ୍ତ୍ରାଙ୍କ କାର୍ଯ୍ୟାଳୟ  
ଗ୍ରାମ୍ୟ ନିର୍ମାଣ ବିଭାଜନ, ଜଳେଶ୍ୱର

e-Despatch / E-mail / Speed Post

ବାଲଟି, ଜଳେଶ୍ୱର, ବାଲେଶ୍ୱର - 756086

Phone No.06781-237898

No. 06781-237647

E-mail - eerw\_jaleswar@yahoo.com

No. 5295 Date. 26.7.19

To

The Collector and District Magistrate,  
Balasore.

Sub :-

Grievance application about restriction of over loaded commercial vehicles over H.L. Bridge over river Subarnarekha at Shikharpur at 14<sup>th</sup> Km. of Raibania O.T.Road by villagers of Rajpur & Military Bazar.

Sir,

In inviting a kind reference to the subject cited above it is to intimate that above mentioned of H.L. Bridge & its approaches has been completed recently. Now a good number of heavy & overloaded sand trucks, dumper etc. transporting sand from quarries & plying over the bridge continuously for which leakage of water from sand loaded vehicles caused damage to B.T. surface on both side approaches.

So the villagers of Rajpur & Military Bazar have submitted a grievance petition & requested for restriction for plying of over loaded sand vehicles on the above rural road. The copy of grievance petition of villagers also attached herewith for favour of kind reference. As such it is requested to take necessary action to restrict the plying heavy loaded sand vehicles on the above road. And also necessary instruction may please be issued to this office for display of restriction board on both side approach indicating maximum axle load of vehicles allowable for rural roads.

This is for favour of your kind information and necessary action.

Enl :- Grievance petition

Yours faithfully,

  
Executive Engineer  
R.W. Dey, Jaleswar

Memo No. 5296. Date. 26-7-19.

Copy alongwith the copy of Grievance Petition of the villagers of Rajpur & Military Bazar to the R.T.O., Balasore for information and with request to take necessary action as per request of the villagers.

26-7-19  
Executive Engineer  
R.W.Division, Jaleswar



To

The Tahasildar,  
Jaleswar Tahasil, Jaleswar  
Dist- Balasore, Pin-756032, Odisha



Sub: ଆମ୍ଭ ଅଞ୍ଚଳରେ ଥିବା ଗାଟି ବାଲି ସୌରାତ ଗୁଡ଼ିକରୁ ଦୈନିକ ଶହଶହ ବୋହେଇ ବାଲି ଟ୍ରିପ୍  
ବେଆଇନ୍ ଭାବେ ଗ୍ରାମ୍ୟ ରାସ୍ତା ମଧ୍ୟ ଦେଇ ଯାତାୟତ ସମ୍ଭବରେ ।

ମହାଶୟ,

ଆମେ ଜଳେଶ୍ୱର ତହସିଲ୍ ଅଧିକାରୀ ରାଜପୁର ଏବଂ ଶିଖରପୁର ଗ୍ରାମପଞ୍ଚାୟତର  
ଅଧିବାସୀମାନେ ନିମ୍ନଲିଖିତ ବିଷୟମାନ ପ୍ରତି ଆପଣଙ୍କର କୃପାଦୃଷ୍ଟି ଆକର୍ଷଣ କରୁଅଛୁ ।

୧. ସ୍ୱାଧୀନତା ପୂର୍ବରୁ ଅଧ୍ୟାବଧି ୨୦୧୯ ବର୍ଷ ପର୍ଯ୍ୟନ୍ତ ରାଜପୁର ଗ୍ରାମପଞ୍ଚାୟତ ଏବଂ ଶିଖରପୁର  
ଗ୍ରା.ପ.ର ବରଡିହା ଗ୍ରା.ପ., ରାଇବଣିଆ, ରିଭରବୁକ୍ ଟିକାୟତପୁର, ମହୁଲିଆ ମଧ୍ୟରେ  
ଯାତାୟତ କରିବାପାଇଁ ଲୋକମାନଙ୍କୁ ଖରାଦିନରେ କାଠପୋଲ, ବର୍ଷାଦିନରେ ନଦୀ ଉପରେ  
ତଳାବ୍ୟବହାର କରି ତାଙ୍କର ଦୈନିକ କାର୍ଯ୍ୟ ସହ ତାଙ୍କର ଜୀବନ ଜିବାକା ଅତିବାହିତ  
କରୁଥିଲେ । ଉକ୍ତ ଅଞ୍ଚଳମାନଙ୍କରୁ ବହୁ ହଜାର ହଜାର ଲୋକ ଦୁଃଖ କଷ୍ଟ ଭୋଗକରି,  
ଦୁର୍ଦ୍ଦଶା ମାନଙ୍କରେ ଯାତାୟତ ପାଇଁ ଶିଖରପୁର ଗ୍ରାମ ଦେଇ ଏକ କଟା ରାସ୍ତା ଉପରେ ଯିବା  
ଆସିବା ସହ ବାଘାବାଲି ଗ୍ରାମ ଦେଇ ପୁରୁଣା ଓ.ଟି. ରୋଡ଼ରେ ବାହାରି ଜଳେଶ୍ୱର ଯାତାୟତ  
କରୁଥିଲେ । ମାତ୍ର ଲୋକମାନଙ୍କର (ଯେଉଁ ରାସ୍ତାଟି ଶାନ୍ତିପୁର ନାମରେ ପରିଚିତ) ଦୀର୍ଘଦିନର  
ଦୀର୍ଘକୁ ରାଜ୍ୟସରକାର ହୃଦ୍‌ବୋଧ କରି ଏହାର ସ୍ଥାୟୀ ସମାଧାନ ନିମନ୍ତେ ଉକ୍ତ ସୁବର୍ଣ୍ଣରେଖା  
ନଦୀଉପରେ ଶିଖରପୁର ଗ୍ରାମଠାରୁ ବାଘାବାଲୀ ଗ୍ରାମଛକ ପର୍ଯ୍ୟନ୍ତ ଏକ କଂକ୍ରିଟ୍ ପୋଲ  
ଏବଂ କଂକ୍ରିଟ୍ ନବନିର୍ମିତ ରାସ୍ତା ପ୍ରସ୍ତୁତ କରି ମେ ୨୦୧୯ ବର୍ଷରେ ଲୋକମାନଙ୍କର  
ଯାତାୟତରେ ଉକ୍ତପୋଲ ଏବଂ ରାସ୍ତାକୁ ପୂର୍ଣ୍ଣାଙ୍ଗ କରି ସମର୍ପିତ କରିଥିଲେ ।

୨. ମାତ୍ର ରାଜ୍ୟ ସରକାରଙ୍କଦ୍ୱାରା ଆପଣଙ୍କର କାର୍ଯ୍ୟାଳୟ ୨୦୧୪-୧୬ ବର୍ଷଠାରୁ ୨୦୧୯-  
୨୦ ବର୍ଷ ଦୀର୍ଘ ମିଆଦି ଲିଜ୍ ସୂତ୍ରେ ଉକ୍ତ ଶିଖରପୁର ଏବଂ ରିଭରବୁକ୍‌ରୁ ସର୍ବମୋଟ୍ ଗାଟି  
ବାଲି ସୌରାତ ନିଲାମ କରିଥିଲେ । ଉକ୍ତ ସୌରାତ ଗୁଡ଼ିକର ନାମ ଯଥା:

(କ) ଶିଖରପୁର ବାଲି ସୌରାତ ନିଲାମଧାରୀ ଅତୁଲ ଓଝା ଓ

(ଖ) ରିଭର ବୁକ୍ 'କ' ବାଲି ସୌରାତର ନିଲାମଧାରୀ ସୁଜୟ କରଣ ଏବଂ ତୃତୀୟ

(ଗ) ରିଭରବୁକ୍ 'ଖ' ବାଲି ସୌରତରୁ ନିଲାମଧାରୀ ବାପି ଖରୁଆ, ବାଲି ଉତ୍ସରୁ ବିଗତ ବର୍ଷରୁ ବାଲି ଉତ୍ତୋଳନ କରି ବାଲି ବିକ୍ରି କରୁଥିଲେ ଏବଂ ତାଙ୍କର ବାଲି ସୌରତରୁ ବାଲିଗାଡ଼ି ଗୁଡ଼ିକ ପୋଲ କାର୍ଯ୍ୟ ପୂର୍ଣ୍ଣାଙ୍ଗ ହୋଇ ନ ଥିବାରୁ ଟିକାଡ଼ପୁର, ମହୁଲିଆ ବନ୍ଦପୁଣି ହୋଇ ଯାତାୟତ କରୁଥିଲା ।

୩. ମାତ୍ର ପୋଲ କାର୍ଯ୍ୟ ପୂର୍ଣ୍ଣାଙ୍ଗ ହେବାପରେ ଉକ୍ତ ସୌରତ ଗୁଡ଼ିକରେ ମାନୁଆଲ ଯୋଗେ ବାଲି ଉତ୍ତୋଳନ କରିବା ପରିବର୍ତ୍ତେ ମେସିନ୍ ଯୋଗେ ବାଲି ଉତ୍ତୋଳନ କାର୍ଯ୍ୟ ଜାରି ରଖି ଅଛନ୍ତି ଯ ଦ୍ୱାରା ଉକ୍ତ ଅଞ୍ଚଳ ମାନଙ୍କରେ ବହୁ ଗଭୀର ଗର୍ଭ ହେବାରେ ବସିଲାଣି ଯ ଦ୍ୱାରା ଉଦ୍ଦିଷ୍ଟତରେ ନଦୀ ବଢ଼ିଲେ ଉକ୍ତ ଗର୍ଭଗୁଡ଼ିକରେ ପାଣି ଜମି ଆମ୍ବମାନଙ୍କ ପିଲାମାନଙ୍କର ଜୀବନ ପ୍ରତି ଚିପତ ଦେଖାଦେଲାଣି, କାରଣ ଆମ୍ବ ଅଞ୍ଚଳର ଲୋକମାନେ ଉକ୍ତ ନଦୀରେ ମାଛ ଧରିବା ନଦୀ ପାଣିକୁ ଚାଷକାର୍ଯ୍ୟ ଏବଂ ଗାଧୋଇବା ସହ ବହୁ ଗାଈଗୋରୁ ଉକ୍ତ ନଦୀର ପାଣିପିଇ ତାଙ୍କର ଜୀବନବଞ୍ଚାଇବା ବହୁ କଷ୍ଟ ହେବାରେ ଲାଗିଲାଣି ।

୪. ମାତ୍ର ଉକ୍ତ ଅଞ୍ଚଳର କିଛି ମାଫିଆମାନେ ଉକ୍ତ ସୌରତ ଗୁଡ଼ିକର ନିଲାମ ଧାରୀଙ୍କ ସହ ମିଶି ଦୌନିକ ଶହଶହ ଟ୍ରିପ୍ ବାଲି ମେସିନ୍ ଯୋଗେ ଉତ୍ତୋଳନ କରି ନଦୀପତାମାନଙ୍କରେ, ପୋଲ ନିକଟରେ ଥିବା ଖାଲ, ପଡ଼ିଆ, ଏବଂ ତାଙ୍କରମାନଙ୍କର ନିଜସ୍ୱ ଖାଲି ସ୍ଥାନରେ ବାଲି ଗୁଡ଼ିକୁ ଗଢ଼ିତ କରୁଅଛନ୍ତି । ଏତେ ପରିମାଣରେ ଗଢ଼ିତ କରାଯାଇଅଛି ଯେ ତାହା ସହଜରେ ଆଖି ଦୂଷି ଗୋଚର କରାଯାଇପାରିବ ଏବଂ ମାଫିଆମାନେ ଗଢ଼ିତ ବାଲିଗୁଡ଼ିକୁ ଦୌନିକ ଶହ ଶହ ଟ୍ରକ , ଟ୍ରାକ୍ଟର ଡମ୍ପର ଯୋଗେ ବିନା ରୟାଲ୍ଟି ପେପରରେ ଅଧିକ ଟଙ୍କାରେ ବାଲିଗୁଡ଼ିକୁ ବିକ୍ରି କରୁଅଛନ୍ତି । ଏବଂ ଉକ୍ତ ନବ ନିର୍ମିତ ରାସ୍ତା ଏବଂ ପୋଲ ଯୋଗେ ଉକ୍ତ ଚୋରାବାଲି ଗୁଡ଼ିକୁ ଲୋଡ଼ିଙ୍ଗ କରି ଅମ୍ବମାନଙ୍କର ଗ୍ରାମ୍ୟ ରାସ୍ତା ଉପର ଦେଇ ବିନା ପାଲ ଘୋଡ଼ାଇ ଯାତାୟତ କରି ରାଜ୍ୟସରକାରଙ୍କର ବହୁ ରାଜସ୍ୱହାନୀ କରୁଅଛନ୍ତି ।

୫. ମାତ୍ର ରାଜ୍ୟ ସରକାରଙ୍କର ଦ୍ୱାରା ନବନିର୍ମିତ ପୋଲ ଏବଂ ରାସ୍ତାର କ୍ଷମତା ଅଧିକ ନ ଥିବା ଉକ୍ତ ପୋଲ ଏବଂ ରାସ୍ତା ନିର୍ମାଣ କାର୍ଯ୍ୟରତ କର୍ମଚାରୀମାନେ ଆମ୍ବମାନଙ୍କୁ ଜଣାଉଥିଲେ । ମାତ୍ର ଆଜି ଟନ୍ ଟନ୍ ଝେରାବାଲି ଲୋଡ଼ିଙ୍ଗ କରି ଟ୍ରକ, ଡମ୍ପର ହାଇବା, ଟ୍ରାକ୍ଟର ଉକ୍ତ ପୋଲ ଏବଂ ରାସ୍ତା ଉପରେ ଯାତାୟତ କରିବା ଦ୍ୱାରା ଆମ୍ବ ଅଞ୍ଚଳରେ ଆମ୍ବମାନଙ୍କର ଜୀବନ ଏବଂ ଆମ୍ବ ପିଲାମାନଙ୍କର

ଜୀବନ ପ୍ରତି ବିପଦ ସୃଷ୍ଟି ହେବାକୁ ବସିଲାଣି , ଉକ୍ତ ରାସ୍ତା ପାଖରେ ଏକ ସରସ୍ୱତୀ ଶିଶୁ ବିଦ୍ୟାଳୟର ରହିଅଛି । ରାସ୍ତା ଉପରେ ଭାରି ଯାନ ଚଳାଚଳ ଯୋଗୁଁ ଛୋଟ ଛୋଟ ପିଲାମାନଙ୍କ ଯାତାୟତ ଏବଂ ତାଙ୍କର ପାଠପଢ଼ାରେ ବହୁ ଅସୁବିଧା ଉପୁଜିଛି । ଉକ୍ତ ରାସ୍ତାଉପରେ ଏକ ଛୋଟ ପୋଲ ଯାହା ବିଚ୍ଛିନ୍ନ ଅଫଳରୁ ରହିଅଛି । ଯାହା ନବନିର୍ମିତ ରାସ୍ତା ନିର୍ମାଣରେ ଏହାର ନବୀକରଣ ନ କରାଯାଇ ଏହା ଉପରେ କେବଳ କଂକ୍ରିଟ୍ରେ ପରଦ ଚଢ଼ାଯାଇଅଛି । ଏହା ଉପରେ ଅଧିକ ଭାରିଯାନ ଚଳାଚଳ କଲେ ଏହା କେତେବେଳେ ଭାଙ୍ଗିଯିବାର ସମ୍ଭାବନା ରହିଅଛି ବୋଲି ଉକ୍ତ ରାସ୍ତା ନିର୍ମାଣପୋଲ ତାଙ୍କର ଜଣେ ଇଞ୍ଜିନିୟର ଆମ୍ଭମାନଙ୍କୁ କହିଥିଲେ ।

୨. ଉକ୍ତ ଅନିୟମିତତାକୁ ପ୍ରଶୟ ଦେଇକିଛି ଖରାପ ପ୍ରକୃତିର ଲୋକମାନେ ଅସାଧୁ ଉପାୟରେ ଧନ ଉପାର୍ଜନ କରିବାର ଲକ୍ଷ୍ୟ ରଖି ଚୋରା ବାଲିଗୁଡ଼ିକରୁ ଏବଂ ସୌରାତ ଲିଜ୍ ଧାରୀଙ୍କର ଠାରୁ ଟଙ୍କା ନେଇ ଆମ୍ଭଅଞ୍ଚଳର ଲୋକାମାନଙ୍କୁ ଧମକାଉଛନ୍ତି କି ତୁମ୍ଭେ ସମସ୍ତେ ରୂପୟ ରୁହ ନଚେତ୍ ତୁମକୁ ମର୍ଡ଼ିତ କରି ନଦୀରେ ଭସାଇ ଦେବୁ ।

ଏଣୁ ଆମ୍ଭେ ଆପଣଙ୍କଠାରେ ବିନୀତ ପ୍ରାର୍ଥନା କରୁଅଛୁକି ଆପଣ ଆମ୍ଭର ଦିଅଡ ଦରଖାସ୍ତକୁ ଗ୍ରହଣ କରି ସର୍ଜମିନ୍ ତଦନ୍ତ କରି ଉକ୍ତ ସୌରାତ ଗୁଡ଼ିକରେ ମେସିନ୍ ଯୋଗେ ବାଲି ଉତ୍ତୋଳନକୁ ବନ୍ଦ କରିବା ସହ ରାଜ୍ୟସରକାରଙ୍କର ରାଜସ୍ୱହାନୀରୁ ରକ୍ଷା କରିବା ଏବଂ ଉକ୍ତ ନବନିର୍ମିତ ପୋଲ ଏବଂ ସଂଯୋଗ ରାସ୍ତା ଉପରେ ଭାରିଯାନ ଚଳାଚଳ ବନ୍ଦ କରାଇବାର ସୁବ୍ୟବସ୍ଥା ସହ ଆମ୍ଭମାନଙ୍କର ଧନ, ଜୀବନ, ସମ୍ପଦ ଆଦି ରକ୍ଷା କରିବାର ସୁବ୍ୟବସ୍ଥାକରାଇଲେ ଆମ୍ଭେ ଆପଣଙ୍କଠାରେ ଚିରୋପକୃତ ହୋଇରହିବୁ ।

ତା. 05/07/2019

ଜଳେଶ୍ୱର

**Copy forwarded to :**

1. The Chief Secretary & Development Commissioner, Odisha
2. The Collector, Balasore District Balasore
3. The Sub-collector, Balasore District, Balasore
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5. The R.S.P.C.B. Odisha, Balasore.
6. The R.D.C. Cuttack.
7. The S.P.C.B. Odisha, BBSR
8. The Directorate of Mines Odisha, Bhubaneswar
9. The I.I.C. Jaleswar Police Station, Jaleswar Dist- Balasore
10. The SEIAA, Odisha Bhubaneswar
11. The Executive Engineer Rural Works Division Jaleswar, Chalanti
12. The S.D.O. Rural Works Sub-Division Jaleswar , Chalanti

ନିବେଦନ ଇତି

ଆପଣଙ୍କର ବିଶ୍ୱସ୍ତ

Santoshku Das  
 ଶ୍ରୀ ସୁଜନ ମାତା  
 Jotimayarama Pan  
 ନି.ନ/୧୨୨ ଉତ୍କଳ  
 Susanta Mahala  
 Barren Panch  
 Montunary Cini  
 ପୂର୍ଣ୍ଣାଙ୍ଗୁ ନି.୨୨-  
 ଶୁଭମାଳା ନି.୨୨

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(9)

Mahesh Kumar Paul

Gyana Ranjan Patra

Nezhakkatt Jena

ନିଖିଳ କୁମାର

ସୁରେନ୍ଦ୍ର କୁମାର

Pradi P. Das.

ଶ୍ରୀକାନ୍ତ କୁମାର

Nirmal Kumar

Pradyumn Kumar.

ନିଖିଳ କୁମାର

ସୁରେନ୍ଦ୍ର କୁମାର

ଶ୍ରୀକାନ୍ତ କୁମାର

Murali Charan Das.

Jogendra Prasad.

ସୁରେନ୍ଦ୍ର କୁମାର

ସୁରେନ୍ଦ୍ର କୁମାର

ସୁରେନ୍ଦ୍ର କୁମାର

Ajay Kumar Dey

BSI Sanyal

ଶ୍ରୀକାନ୍ତ କୁମାର

କିଶୋର କୁମାର

Arabinda Mandal

Ajay Dey

Ajay Kumar Paul.

Chandan Kumar.

~~Arabinda~~

Ashish Kumar Paul

Sunya K. Mandal

Subrat Kumar Das

ବିଶ୍ଵକାମ୍ଭର ଜେନା ।

Saroj Kumar Jena .

Prakash Chandra Jena

ଶ୍ରୀ ରଞ୍ଜନାଚାର୍ଯ୍ୟ ନାୟକ .

ଦ୍ରୁତିଶଙ୍କର ମଣ୍ଡଳ .

ସୁଧାଶଙ୍କର ମାଳ

ସମ୍ବନ୍ଧନାୟକ ଜେନା ।

ଜ୍ୟୋତ୍ସ୍ନାଚରଣଚରଣାଚାର୍ଯ୍ୟ

ପ୍ରମୋଦ ମହାନ୍ତି

Gopal Ch. Das .

ଦ୍ରୁତିଶଙ୍କର ମଣ୍ଡଳ

ଦିବ୍ୟଚନ୍ଦ୍ରମଣି

Handwritten mark

**TYPED COPY OF REPRESENTATION DATED 05.07.2019**

**To,**  
**The Tahasildar,**  
**Jaleswar Tahasil, Jaleswar,**  
**Dist-Balasore, Pin-756032, Odisha**

Sub: Tons of sand are tripped daily from the 3 sand pits in our area, illegally traveling through rural roads as well.

**Sir,**

1. From before independence till 2019, he spent his life with his daily work of ferrying people between Rajpur Gram Panchayat and Shikharpur Gram Panchayat, Shikharpur Gram Panchayat, Dardiha Gram Panchayat, Taibania, Chilun Tikayatpur, Meolilia. was doing Many thousands of people from the said areas suffer hardships and travel on a dirt road through Shikharpur village and old road through Baghabali village. Jaleswar was traveling on the road. But the state government took the long-standing demand of the people (the road known as Sharipur) to heart and for its permanent solution, a concrete pole and concrete newly constructed road was prepared from Shikharpur village to Baghabali village along the river Sarnarekha in May 2019.
2. We, the residents of Rajpur and Shikharpur Gram Panchayat under Jaleswar Tehsil, draw your attention to the matters pending. But your office was auctioned by the state government from 2015-16 to 2019-20 on a long-term lease from Bhakti Shikharpur and Reserve Book. The names of the said Surats viz.
  - (a) Shikharpur Sand Sairat auctioneer Atul Ojha
  - (b) Auctioneer Sujay Karan of River Block 'Ka' Sand Sairat and III

(c) The auctioneer Bapi Khatua from Sairaat named River Block 'Kha' was picking up sand from last year and his sand carts were traveling from Surat to Tikapur, Meulia Bandmundi after the pole work was completed

3. But after the polling, instead of manually lifting the sand in the canals, we continue to lift the sand with the help of machines. People use the water for fishing and bathing in the said river and it is becoming very difficult for them to save their lives by drinking the water from the said river. But some mafias of the said area joined hands with the auctioneers of the said Sairat.
4. Hundreds of trips a day are carried out by sand machines in riverbeds, Pol Nearby ditches, fields, and their own vacant lots are covered with sand doing It is so heavily wooded that it is easily visible to the naked eye and the mafias have hundreds of trucks, tractors and dumpers Without a royal paper, the monks sell the sands for Rs. And the said with the help of newly constructed roads and poles, we have searched the said poachers. The state government is losing a lot of revenue by passing through the rural roads without covering the pavement doing
5. But the said bridge and road construction workers told us that the newly constructed poles and roads by the state government do not have much capacity. But today, trucks, dumpers, tractors, and trucks loading and unloading tons of garbage on the said poles and roads are endangering our lives and the lives of our children. Saraswati Shishu Vidyamandir is located on the said road. Due to the heavy traffic on the road, many problems have arisen in the transportation of small children and their schooling. Eve lays a small poi on the road that is left over from the harvest. It has not been renewed in the construction of the original race, but only concrete has been erected on it. An engineer of the said road construction company told us that if there is too much traffic on it, there is a possibility of it collapsing. Some bad natured people get wealth by dishonest means by giving rise to irregularity of blood

Aim to save money from stolen sands and surat lease holders Are you threatening the Local people of the area or you all keep quiet or else you we will kill and float it in the river.

Therefore, we earnestly request you to accept our request and survey the land and stop the mining of sand by machines in the said Surats and save the state government from revenue loss and stop the heavy traffic on the said newly constructed poles and connecting roads with the safety of our wealth, lives, property etc. We will be forever grateful to you for saving us.

Yours Faithfully

Sd/-

Copy forwarded to:

1. The Chief Secretary & Development Commissioner, Odisha
2. The Collector, Balasore District Balasore
3. The Sub-collector, Balasore District, Balasore
4. The Mining Officer, Baripada, Mbj.
5. The RS.P.C. B. Odia, Balapake.
6. The R.D.C. Cuttack.
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10. The SELAA, Odisha Bhubaneswar
11. The Executive Engineer Rural Works Division Jaleswar, Chalanti
12. The S.D.O. Rural Works Sub-Division Jaleswar, Chalanti

Requesting for not issue Environment Clearance Certificate at Rajnagar Sand quarry under Jaleswar Tahasil , District Of Balasore.



**Santosh Kumar Das** <santoshdas0314@gmail.com>

Tue, 10 May 2022, 22:15



to membersecretary, dm-balasore, dirmines\_odisha, csori, revsec.od, rospcb.balasore, seiaaorissa, subcol.bala-od, mscb.cpcb, tah.jale-0d, menong, mo, erwjaleswar, rdccctc

Dear Sir / Madam,

Please find the below attachment details described and take appropriate steps to not issuing Environment Clearance Certificate at Rajnagar Sand quarry under Jaleswar Tahasil , District Of Balasore.I have annex all the detail.

Thank you.

One attachment • Scanned by Gmail



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30  
Requesting for not issue Environment Clearance Certificate at Rajnagar Sand quarry under Jaleswar Tahasil , District Of Balasore.

518

**Santosh Kumar Das** <santoshdas0314@gmail.com>

10 May 2022, 22:15

to membersecretary, dm-balasore, dirmines\_odisha, csori, revsec.od, rospcb.balasore, seiaaorissa, subcol.bala-od, mscb.cpcb, tah.jale-0d, menong, mo, erwjaleswar, rdctc

Dear Sir / Madam,

Please find the below attachment details described and ta Of Balasore.I have annex all the detail.

Thank you.

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from: **Santosh Kumar Das** <santoshdas0314@gmail.com>

to: membersecretary@ospcbboard.org,  
dm-balasore@nic.in,  
dirmines\_odisha@rediffmail.com,  
csori@nic.in,  
revsec.od@nic.in,  
rospcb.balasore@ospcbboard.org,  
seiaaorissa@gmail.com,  
subcol.bala-od@nic.in,  
mscb.cpcb@nic.in,  
tah.jale-0d@nic.in,  
menong@cag.gov.in,  
mo Baripada <mo.baripada@orissaminerals.gov.in>,  
erwjaleswar@yahoo.com,  
rdctc@nic.in

date: 10 May 2022, 22:15

subject: Requesting for not issue Environment Clearance Certificate at

Jaleswar Tahasil , District

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## Requesting for not issue Environment Clearance Certificate at Rajnagar Sand quarry under Jaleswar Tahasil , District Of Balasore.

519

S

**Santosh Kumar Das** <santoshdas0314@gmail.com>

to membersecretary, dm-balasore, dirmines\_odisha, csori, revsec.od, rospcb.balasore, seiaaorissa, subcol.bala-od, mscb.cpcb, tah.jale-0d, menong, mo, erwjaleswar, rdccctc

10 May 2022, 22:15

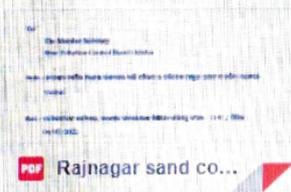


Dear Sir / Madam,

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Of Balasore.I have annex all the detail.

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dirmines\_odisha@rediffmail.com,  
csori@nic.in,  
revsec.od@nic.in,  
rospcb.balasore@ospcb.org,  
seiaaorissa@gmail.com,  
subcol.bala-od@nic.in,  
mscb.cpcb@nic.in,  
tah.jale-0d@nic.in,  
menong@cag.gov.in,  
mo Baripada <mo.baripada@orissaminerals.gov.in>,  
erwjaleswar@yahoo.com,  
rdccctc@nic.in

date: 10 May 2022, 22:15

subject: Requesting for not issue Environment Clearance Certificate at  
Rajnagar Sand quarry under Jaleswar Tahasil , District Of Balasore.

mailed-by: gmail.com

Jaleswar Tahasil , District



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To

The Member Secretary

State Pollution Control Board Odisha.

**Sub: -** ଜଳେଶ୍ୱର ତହସିଲ ଅଧିନସ୍ଥ ରାଜନଗର ବାଲି ସୈରାତ ର ପରିବେଶ ମଞ୍ଜୁରୀ ପ୍ରଦାନ ନ କରିବା ସମ୍ବନ୍ଧରେ

ବରଖାସ୍ତୀ

**Ref: -** ତହସିଲଦାରଙ୍କ କାର୍ଯ୍ୟାଳୟ, ଜଳେଶ୍ୱର ସର୍ବସାଧାରଣ ବିଜ୍ଞାପନ ପରିପତ୍ର ସଂଖ୍ୟା - 2197 / ତିରିଖ -

04/05/2022.

**Respected Sir/ Madam.**

ଆମେ ଜଳେଶ୍ୱର ତହସିଲ ଅନ୍ତର୍ଗତ ରାଜପୁର ଗ୍ରାମ ପଞ୍ଚାୟତ ଅଧିନସ୍ଥ ମିଲିଟାରୀ ବଜାର ଗ୍ରାମ ର ଅଧିବାସୀ ନିମ୍ନ ଲିଖିତ ବିଷୟ ମାନଙ୍କ ପ୍ରତି ଆପଣଙ୍କ କୃପା ଦୃଷ୍ଟି ଆକର୍ଷଣ କରିବା ସହ ତୁରନ୍ତ ଏହାର ପ୍ରତିକାର ନିମନ୍ତେ ଆଶା କରୁଅଛୁ ।

1. ଆମ ଗ୍ରାମଟି ସୁବର୍ଣ୍ଣରେଖା ନଦୀ କୂଳ ରେ ଅବସ୍ଥିତ ଅଟେ । ଆମ ଗ୍ରାମର ଅଧିକାଂଶ ଲୋକମାନେ ନଦୀର ପାଣିକୁ ମୁଖ୍ୟତଃ ଚାଷ କାର୍ଯ୍ୟରେ ବ୍ୟବହାର କରିବାସହ ସେଥିରେ ଗାଧୁଆ କାର୍ଯ୍ୟ ଏବଂ ନଦୀରୁ ମାଛ ଧରି ସେମାନଙ୍କ ଦୈନନ୍ଦିନ ଜୀବିକା ନିର୍ବାହ କରୁଅଛନ୍ତି । ମାତ୍ର ରାଜ୍ୟ ସରକାରଙ୍କ ଦ୍ୱାରା 2015-16 ରୁ 2019-20 ବର୍ଷ ପର୍ଯ୍ୟନ୍ତ ପ୍ରଦାନ କରାଯାଇଥିବା ଜଳେଶ୍ୱର ତହସିଲ ଅଧିନସ୍ଥ ବାଲି ସୈରାତ ଯଥା : 1. ରିଭରବୁକ୍ (କ) , 2. ରିଭରବୁକ୍ (ଖ) , 3. ଶିଖରପୁର ସୈରାତ ରେ ଦୈନନ୍ଦିନ କରାଯାଉଥିବା ବେଆଇନ ବାଲି ଖନନ , ଚୋରା ପରିବହନ ଏବଂ ଅଧିକ ମାତ୍ରା ରେ ବାଲି ଗଢ଼ିତ କରିବା ଦ୍ୱାରା ଜନସାଧାରଣଙ୍କ ଜୀବନ ଜୀବିକା ବାଧା ପ୍ରାପ୍ତ ହେବା ସହ ରାଜ୍ୟ ସରକାରଙ୍କ ବହୁ ରାଜସ୍ୱ ହାନି ଘଟୁଛି ଯାହା ରାଜ୍ୟ ସରକାରଙ୍କ କିଛି ପ୍ରଶାସନିକ ଅଧିକାରୀଙ୍କ ଛତ୍ର ଛାୟା ତଳେ ଖୋଲା ଖୋଲି କରାଯାଉଅଛି, ଯାହା ଆମ ଗ୍ରାମକୁ ଚିତ୍ତାରେ ପକାଇଛି ।
2. ମାତ୍ର ଆମ ରାଜପୁର ଗ୍ରାମ ପଞ୍ଚାୟତ ରେ ଶାନ୍ତିପୁର ରାସ୍ତା ବାଘାବାଳି ଛକ ଠାରୁ ଶିଖରପୁର ଗ୍ରାମ ପଞ୍ଚାୟତ, ଚମାର ଗାଁ ଗ୍ରାମ ପଞ୍ଚାୟତ ସହ ଅନ୍ୟାନ୍ୟ ଅଞ୍ଚଳ କୁ ସଂଯୋଗ କରୁଥିବା ଗୋଟିଏ ମୁଖ୍ୟ ରାସ୍ତା ଯାହା ସର୍ବଦା ଜନ ଗହଳି ପୂର୍ଣ୍ଣ ରହିଥାଏ । ଉକ୍ତ ରାସ୍ତା କୁ ରାଜ୍ୟ ସରକାରଙ୍କ ଦ୍ୱାରା ମଇ ମାସ 2019 ବର୍ଷରେ ବିଜୁ ସେତୁ (ସୁବର୍ଣ୍ଣରେଖା ନଦୀ

ଉପରେ ନବ ନିର୍ଦ୍ଧିତ ପୋଲ) ସଂଯୋଗ କରାଯାଇ ଜନ ସାଧାରଣଙ୍କ ଯାତାୟତ ପାଇଁ ରାଜ୍ୟ ସରକାର ନିୟମୋତ୍ତ କରିଅଛନ୍ତି ମାତ୍ର ଏହାର ସୁଯୋଗ ରେ ରାଜ୍ୟ ସରକାରଙ୍କ ଦ୍ଵାରା ପ୍ରଦାନ କରାଯାଇଥିବା 2015-16 ବର୍ଷ ଠାରୁ 2019-20 ବର୍ଷ ପର୍ଯ୍ୟନ୍ତ ଆମ୍ଭ ଅଞ୍ଚଳରେ ଥିବା ତିନଟି (3) ବାଲି ସୈରାତ ରେ ଦୈନିକ ବେଆଇନ ବାଲି ଖନନ ଏବଂ ବାଲି ପରିବହନ ହେତୁ ଜଳେଶ୍ଵର ତହସିଲ ଅଧିନସ୍ଥ ବାଘବାଲି ଛକ ଠାରୁ ଶିଖରପୁର ପର୍ଯ୍ୟନ୍ତ ଲମ୍ବିଥିବା ଗ୍ରାମ୍ୟ ମୁଖ୍ୟ ରାସ୍ତା ଉପରେ ବାଲି ବୋଝେଇ ହଜାର ହଜାର ଗାଡ଼ି ଗୁଡ଼ିକ ଯାଗୁଁ ଜନସାଧାରଣଙ୍କ, ଛୋଟ ଛୋଟ ପିଲାଙ୍କ ଏବଂ ଗ୍ରାମବାସୀ ମାନଙ୍କ ର ଦୈନନ୍ଦିନ ଘଟୁଥିବା ଅସୁବିଧା ସମ୍ବନ୍ଧରେ ଦର୍ଶାଇ ଆସିଥିଲେ ସୁଦ୍ଧା ମଧ୍ୟ ଅଦ୍ୟାବଧି ଏହାର ପ୍ରତିକାର ନିମନ୍ତେ ସ୍ଥାନୀୟ ପ୍ରଶାସନ କୌଣସି ପଦକ୍ଷେପ ଗ୍ରହଣ ନକରିବା ଦ୍ଵାରା ନିକଟସ୍ଥ ଅଞ୍ଚଳ ର କିଛି ଲୋକମାନେ 2 ଟି ବାଲି ସୈରାତ ଯଥା ( 1. ରିଭରବୁକ୍ (କ), 2. ରିଭରବୁକ୍ (ଖ), ) ବିରୁଦ୍ଧରେ NGT, EZ ରେ ଦରଖାସ୍ତ ଆବେଦନ କରିଥିବାରୁ ଉକ୍ତ 2ଟି ବାଲି ସୈରାତ ଅଦ୍ୟାବଧି ବନ୍ଦ ରହିଅଛି ତତ ସଂଗେ ସଂଗେ ଶିଖରପୁର ବାଲି ସୈରାତ ର 5 ବର୍ଷ ପୂରଣ ହୋଇ ଯାଇଅଛି ଯଦ୍ଵାରା ସମସ୍ତ 3 ଟି ବାଲି ସୈରାତ ବନ୍ଦ ରହିଅଛି I

3. ମାତ୍ର ଆମ୍ଭେ ଅଞ୍ଚଳ ବାସୀ କିଛିଦିନ ତଳେ ଜାଣିବାକୁ ପାଇଲୁ କି ଆମ୍ଭ ଅଞ୍ଚଳକୁ ଲାଗି ରାଜନଗର ଗ୍ରାମରେ ନୂତନ ବାଲି ସୈରାତ ନିମନ୍ତେ ତା- 11/05/2022 ରିଖ ରେ ଦିବା 10 ଘଟିକା ରେ ଶିଖରପୁର ଗ୍ରାମ ପଞ୍ଚାୟତ କାର୍ଯ୍ୟାଳୟ ରେ ଏକ ଜନ ଶୁଣାଣି ବୈଠକ ଅନୁଷ୍ଠିତ ହେବ I ଯାହା ଆମ୍ଭମାନଙ୍କୁ ବହୁ ଚିନ୍ତା ରେ ପକାଇବା ସହ ସ୍ଥାନୀୟ ପ୍ରଶାସନ ଓ ବାଲି ମାପିଆ କୁ ଆନନ୍ଦିତ କରୁଅଛି I ରାଜନଗର ବାଲି ସୈରାତ ର ପରିବେଶ ମଞ୍ଜୁର ନ କରିବା ପାଇଁ ନିମ୍ନରେ ସମସ୍ତ କାରଣ ଦର୍ଶାଇଲୁ I

(A) ରାଜନଗର ବାଲି ସୈରାତ ର ତହସିଲ - ଜଳେଶ୍ଵର , ମୋଡ଼ିଆ - ରାଜନଗର , ଖାତା ନ - 377, ପ୍ଲଟ ନ- 1295/1300 , କିସମ - ନଦୀ , ଏରିଆ - 13.55 A.C. କିମ୍ବା - 5.48 Hectares ଅଟେ I ମାତ୍ର ତା- 10/05/2022 ରିଖ ସୁଦ୍ଧା ସ୍ଥାନୀୟ ପ୍ରଶାସନ ତହସିଲଦାର ଜଳେଶ୍ଵର ଓ ଲିଜଧାରୀ କ ଦ୍ଵାରା ଏରିଆ ଚିହ୍ନଟ କରି ଖୁଣ୍ଟି ପୋତା ଯାଇନାହିଁ I ଯଦ୍ଵାରା ସ୍ଥାନୀୟ ଲୋକମାନଙ୍କ ସହ ସର୍ବସାଧାରଣ କ ସ୍ଥାନ ନିରୂପଣ ଅସମ୍ଭବ I

(B) ପ୍ରସାବିତ ରାଜନଗର ବାଲି ସୈରାତ ଠାରୁ ଶିଖରପୁର ଗ୍ରାମପଞ୍ଚାୟତ ର ଦୂରତା 2 ରୁ 3 କିଲୋମିଟର ହୋଇଥିବା ସ୍ଥଳେ ସ୍ଥାନୀୟ ପ୍ରଶାସନ ଦ୍ଵାରା ଗ୍ରାମପଞ୍ଚାୟତ କାର୍ଯ୍ୟାଳୟ ରେ ତା- 11/05/2022 ରିଖ ରେ ରାଜନଗର ବାଲି ସୈରାତ ର ଜନଶୁଣାଣି ବୈଠକ ଅନୁଷ୍ଠିତ ହେବ ଯଦ୍ଵାରା ପ୍ରସାବିତ ଏରିଆ ର ଦୁର୍ବଳତା ଲୁଚାଯାଇପାରିବ I

(C) ପ୍ରସାବିତ ରାଜନଗର ବାଲି ସୈରାତ କୁ ଯାନବାହାନ ଯାତାୟତ ନିମନ୍ତେ ମୁଖ୍ୟତଃ ଶାନ୍ତିପୁର ରାସ୍ତା ବାଘବାଲି ଛକ ଠାରୁ ଶିଖରପୁର ଗ୍ରାମ ପଞ୍ଚାୟତ ପର୍ଯ୍ୟନ୍ତ ଲମ୍ବିଥିବା ରାସ୍ତା ଉପରେ ଯାତାୟତ କରିବାର ସୁବିଧା Approved Mining Plan ରେ ଦର୍ଶାଯାଇଅଛି I ମାତ୍ର ଉକ୍ତ ରାସ୍ତାଟି ଅନ୍ୟ 3 / 4 ଟି ଗ୍ରାମପଞ୍ଚାୟତ ସହ

ସଂଯମ କରୁଥିବା ରାସ୍ତା ସର୍ବଦା ବ୍ୟସ୍ତବହୁଳ ଅଟେ I ଉକ୍ତ ରାସ୍ତା କୁ ଲାଗି 2 ଟି ବିଦ୍ୟାଳୟ ସହ ଗୋଟିଏ ଅଙ୍ଗନବାଡ଼ି କେନ୍ଦ୍ର ଓ ଗ୍ରାମ୍ୟ ମନ୍ଦିର ମାନ ରହିଅଛି I ମାତ୍ର ଉକ୍ତ ରାସ୍ତା ଓ ପୋଲ ର କ୍ଷମତା 10 ଟନ୍ ରୁ ନିମ୍ନ ଓଜନ ର ଯାନବାହାନ ଚଳାଚଳ ପାଇଁ ରାଜ୍ୟ ସରକାରଙ୍କ ନିୟମ ଥିବାର ସୂଚନା ତା- 03/11/2019 ରିଖ ରବିବାର ଅପରାହ୍ନ 05:30 ମିନଟ ସମୟରେ ମାନନୀୟ Executive Engineer, RWS, Jaleswar, Balasore କୁ କାନ୍ଥାଳୟ ଦ୍ଵାରା ଜନ ସାଧାରଣଙ୍କ ଅବଗତି ନିମନ୍ତେ ବାଘାବାଳି ଛକ ଏବଂ ଚକହରି ଛକ ଠାରେ ସୂଚନା ଫଳକ ଲଗାଯାଇଅଛି I

(D) ମାତ୍ର ପ୍ରସ୍ତାବିତ ରାଜନଗର ବାଲି ସୈରାତ ର Approved Mining Plan ମୁତାବକ ଟ୍ରକ , ଡମ୍ପର , ହାଲବା ଆଦି ଭାରି ଯାନବାହାନ ର ଲୋଡ଼ିଙ୍ଗ ନିମନ୍ତେ ଗୋଟିଏ ମେସିନ ଅନୁମତି କରାଇଅଛି ଯାହା ଦ୍ଵାରା ସେ ସେଠାରେ ବାଲି ଖନନ କାର୍ଯ୍ୟ କରିପାରିବେ I ପ୍ରକାଶି ଥାଉକି ଉକ୍ତ ସୈରାତ କୁ 10 ଟନ୍ ରୁ ଉର୍ଦ୍ଧ ଓଜନ ର ଭାରି ଯାନବାହାନ ଚଳାଚଳ କରିପାରିବ ନାହିଁ ରାସ୍ତା ଓ ପୋଲ ର କ୍ଷମତା ନାହିଁ ତାହେଲେ ତାଙ୍କ Approved Mining Plan ରେ କିପରି ଏକ ମେସିନ ଅନୁମତି କରାଇଅଛି I ଏଥିରୁ ସ୍ପଷ୍ଟ କି ତହସିଲଦାର ଜଳେଶ୍ଵର ଏବଂ ଲିଜଧାରି ମିଳିମିଶି ଏହି କାର୍ଯ୍ୟ କରିଅଛି I

(E) ମାତ୍ର ପ୍ରସ୍ତାବିତ ରାଜନଗର ବାଲି ସୈରାତ ର ନିକଟ ବର୍ତ୍ତୀ ତିନଟି (3) ବାଲି ସୈରାତ ରେ 1. ରିଭରବୁକ (କ ), 2. ରିଭରବୁକ (ଖ ), 3. ଶିଖରପୁର ସୈରାତ ରେ ଦୈନନ୍ଦିନ ମେସିନ ଯୋଗେ କରାଯାଉଥିବା ବେଆଇନେ ବାଲି ଖନନ , ଚୋରା ପରିବହନ ହେତୁ ସୁବର୍ଣ୍ଣରେଖା ନଦୀ ପାର୍ଶ୍ଵରେ ବସବାସ କରୁଥିବା ଜନବସତି ସମୂହ ବର୍ତ୍ତମାନ ଭୂତଳ ଜଳ ପାଇବା ରେ ଅସୁବିଧା ସମ୍ମୁଖୀନ ହେଉଅଛି I ସ୍ଥାନୀୟ ଅଞ୍ଚଳ ରେ ଭୂତଳ ଜଳ ର ସ୍ତର ନିମ୍ନ ଗାମୀ ହେଉଅଛି ଯାହାର ଉଚ୍ଚ ସ୍ତରୀୟ ତଦନ୍ତ ଆବଶ୍ୟକ I

(F) ପ୍ରସ୍ତାବିତ ରାଜନଗର ବାଲି ସୈରାତ ରୁ Approved Mining Plan ଅନୁଯାଇ ଦୈନିକ 66 ଟ୍ରାକଟର ବାଲି ତ୍ରିପ ଚଳାଚଳ ର ଅନୁମତି ଥିବାରୁ ଉକ୍ତ ବ୍ୟସ୍ତ ବହୁଳ ରାସ୍ତାରେ ପଥକ , ଶିକ୍ଷକ , ଛାତ୍ର ଛାତ୍ରୀ ଓ ଗ୍ରାମବାସି କୁ ଯାତାୟତ ରେ ବହୁଅସୁବିଧା ମାନ ଦେଖାଦେବା ସହ ଆସୁ ଦୁର୍ଘଟଣା ଘଟିବାର ସମ୍ଭାବନା ରହିଅଛି I ଏହାର ପ୍ରଭାବରେ ପରିବେଶ ପ୍ରଦୂଷଣ ର ଆଶଙ୍କା ରହିଆସିଛି I ଏ ହିଁ ସମ୍ପର୍କ ରେ ଆମ୍ଭେ ଅଞ୍ଚଳ ବସି ପୂର୍ବରୁ ସମସ୍ତ ଅଧିକାରୀଙ୍କୁ ସୂଚିତ କରିଥିଲେ ମଧ୍ୟ ଏହାର ସୁଫଳ ମିଳୁ ନାହିଁ I ପୂର୍ବ ପ୍ରଦତ୍ତ ଦରଖାସ୍ତ ଗୁଡ଼ିକୁ ସଂଲଗ୍ନ କରାଗଲା I

ଏଣୁ ଆମ୍ଭେ ଆପଣଙ୍କ ଠାରେ ବାନ୍ଧିତ ପ୍ରାର୍ଥନା କରୁଅଛୁ କି ଆପଣ ଆମ୍ଭର ଦରଖାସ୍ତ କୁ ଗ୍ରହଣ କରି ଏବଂ ପୂର୍ବ ପ୍ରଦତ୍ତ ଦରଖାସ୍ତ ଗୁଡ଼ିକୁ ବିଚାର କୁ ନେଇ ନିରପେକ୍ଷ ସାର୍ଜମିନ ତଦନ୍ତ କରି ଗ୍ରାମବାସୀ, ଛାତ୍ରଛାତ୍ରୀ , ଶିକ୍ଷକ ଏବଂ ଯାତାୟତ କରୁଥିବା ପଥକଙ୍କ ସାମାଜିକ ଅଧିକାର ଏବଂ ଜୀବନ ରକ୍ଷା ନିମନ୍ତେ ଉକ୍ତ

ବାଘାବାଳି ଛକ ଠାରୁ ଶିଖରପୁର ପର୍ଯ୍ୟନ୍ତ ଲମ୍ବିଥିବା ରାସ୍ତା ( ଯାହା ଶାନ୍ତିପୁର ନାମରେ ନାମିତ ) ଉପରେ ବାଲି ବୋଝେଇ ଟ୍ରକ, ଟ୍ରାକ୍ଟର, ଡମ୍ପର, ହାଲ୍‌ଡ୍ରାମା ଆଦି ଭାରି ଯାନ ଗୁଡ଼ିକୁ ଚଳାଚଳ ସମ୍ପୂର୍ଣ୍ଣ ନିଷେଧ କରାଇବା ର ଆଦେଶ ସହ ଉକ୍ତ ଅଞ୍ଚଳ ମାନଙ୍କରେ ଉତ୍ତମ ପରିବେଶ ନିମନ୍ତେ ପ୍ରସ୍ତାବିତ ରାଜନଗର ବାଲି ସୈରାତ ର ପରିବେଶ ମଞ୍ଜୁରୀ ପ୍ରଦାନ ନ କରିବା ର ଆଦେଶ ପ୍ରଦାନ କରି ସୁବର୍ଣ୍ଣରେଖା ନଦୀ ର ସୁରକ୍ଷା ନିମନ୍ତେ ଉଚିତ ପଦକ୍ଷେପ ମାନ ଗ୍ରହଣ କଲେ ଆମ୍ଭେ ଗ୍ରାମବାସୀ ଆପଣଙ୍କ ଠାରେ ଚିରୋପକୃତ ହୋଇ ରହିବୁ ।

ବି : ଦ୍ର :- ଆବଶ୍ୟକ ସ୍ଥଳେ ଅଧିକାରୀଙ୍କୁ ସମସ୍ତ ତଥ୍ୟ ପହଞ୍ଚାଇବୁ ।

ତା - 10/05/2022.

ଜଳେଶ୍ୱର

ନି:ଇତି

ଆପଣଙ୍କ ବିଶ୍ୱସ୍ତ

Santosh Des.

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2. The Chief Secretaries of States Odisha, Bhubaneswar.
3. The Central Pollution Control Board, New Delhi, India.
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5. The R.D.C., Cuttack, Odisha.
6. The Collector Balasore.
7. The Sub Collector, Balasore.
8. The R.S.P.C.B., Odisha, Balasore.
9. The Directorate of Mines Odisha, Bhubaneswar.
10. The Mining Officer, Baripada, Mayurbhanj.
11. The Tahasildar Jaleswar, Balasore.
12. The Executive Engineer, RWS, Jaleswar, Chalanti, Balasore.
13. The MoEF & CC, New Delhi, India.

Santosh Des.

To

**The Tahasildar ,  
Jaleswar Tahasil , Jaleswar  
Dist- Balasore, Pin-756032, Odisha**

**Sub:** ଆମ୍ଭ ଅଞ୍ଚଳରେ ଥିବା ଗାଟି ବାଲି ସୌରାତ ଗୁଡ଼ିକରୁ ଦୈନିକ ଶହଶହ ବୋଝେଇ ବାଲି ଟ୍ରିପ୍  
ବେଆଇନ୍ ଭାବେ ଗ୍ରାମ୍ୟ ରାସ୍ତା ମଧ୍ୟ ଦେଇ ଯାତାୟତ ସମ୍ଭବରେ ।

ମହାଶୟ,

ଆମେ ଜଳେଶ୍ୱର ତହସିଲ ଅଧିନସ୍ଥ ରାଜପୁର ଏବଂ ଶିଖରପୁର ଗ୍ରାମପଞ୍ଚାୟତର  
ଅଧିବାସୀମାନେ ନିମ୍ନଲିଖିତ ବିଷୟମାନ ପ୍ରତି ଆପଣଙ୍କର କୃପାଦୃଷ୍ଟି ଆକର୍ଷଣ କରୁଅଛୁ ।

୧. ସ୍ୱାଧୀନତା ପୂର୍ବରୁ ଅଦ୍ୟାବଧି ୨୦୧୯ବର୍ଷ ପର୍ଯ୍ୟନ୍ତ ରାଜପୁର ଗ୍ରାମପଞ୍ଚାୟତ ଏବଂ ଶିଖରପୁର  
ଗ୍ରା.ପ.ର ବରଡ଼ିହା ଗ୍ରା.ପ., ରାଇବଣିଆ, ରିଭରବୁକ୍ ଟିକାୟତପୁର, ମହୁଲିଆ ମଧ୍ୟରେ  
ଯାତାୟତ କରିବାପାଇଁ ଲୋକମାନଙ୍କୁ ଖରାଦିନରେ କାଠପୋଲ, ବର୍ଷାଦିନରେ ନଦୀ ଉପରେ  
ଡକ୍ୱାବ୍ୟବହାର କରି ତାଙ୍କର ଦୈନନ୍ଦିନ କାର୍ଯ୍ୟ ସହ ତାଙ୍କର ଜୀବନ ଜିବାକା ଅତିବାହିତ  
କରୁଥିଲେ । ଉକ୍ତ ଅଞ୍ଚଳମାନଙ୍କରୁ ବହୁ ହଜାର ହଜାର ଲୋକ ଦୁଃଖ କଷ୍ଟ ଭୋଗକରି,  
ଦୁର୍ଦ୍ଦଶା ମାନଙ୍କରେ ଯାତାୟତ ପାଇଁ ଶିଖରପୁର ଗ୍ରାମ ଦେଇ ଏକ କଟା ରାସ୍ତା ଉପରେ ଯିବା  
ଆସିବା ସହ ବାଘାବାଲି ଗ୍ରାମ ଦେଇ ପୁରୁଣା ଓ.ଟି. ରୋଡ଼ରେ ବାହାରି ଜଳେଶ୍ୱର ଯାତାୟତ  
କରୁଥିଲେ । ମାତ୍ର ଲୋକମାନଙ୍କର (ଯେଉଁ ରାସ୍ତାଟି ଶାନ୍ତିପୁର ନାମରେ ପରିଚିତ) ଦୀର୍ଘଦିନର  
ଦାବିକୁ ରାଜ୍ୟସରକାର ହୁଦ୍‌ବୋଧ କରି ଏହାର ସ୍ଥାୟୀ ସମାଧାନ ନିମନ୍ତେ ଉକ୍ତ ସୁବର୍ଣ୍ଣରେଖା  
ନଦୀଉପରେ ଶିଖରପୁର ଗ୍ରାମଠାରୁ ବାଘାବାଲୀ ଗ୍ରାମଛକ ପର୍ଯ୍ୟନ୍ତ ଏକ କଂକ୍ରିଟ୍ ପୋଲ  
ଏବଂ କଂକ୍ରିଟ୍ ନବନିର୍ମିତ ରାସ୍ତା ପ୍ରସ୍ତୁତ କରି ମେ ୨୦୧୯ବର୍ଷରେ ଲୋକମାନଙ୍କର  
ଯାତାୟତରେ ଉକ୍ତପୋଲ ଏବଂ ରାସ୍ତାକୁ ପୂର୍ଣ୍ଣାଙ୍ଗ କରି ସମର୍ପିତ କରିଥିଲେ ।

୨. ମାତ୍ର ରାଜ୍ୟ ସରକାରଙ୍କଦ୍ୱାରା ଆପଣଙ୍କର କାର୍ଯ୍ୟାଳୟ ୨୦୧୫-୧୬ ବର୍ଷଠାରୁ ୨୦୧୯-  
୨୦ ବର୍ଷ ଦୀର୍ଘ ମିଆଦି ଲିଜ୍ ସୁତ୍ରେ ଉକ୍ତ ଶିଖରପୁର ଏବଂ ରିଭରବୁକ୍‌ରୁ ସର୍ବମୋଟ୍ ଗାଟି  
ବାଲି ସୌରାତ ନିଲାମ କରିଥିଲେ । ଉକ୍ତ ସୌରାତ ଗୁଡ଼ିକର ନାମ ଯଥା:

(କ) ଶିଖରପୁର ବାଲି ସୌରାତ ନିଲାମଧାରୀ ଅତୁଲ ଓଝା ଓ

(ଖ) ରିଭର ବୁକ୍ 'କ' ବାଲି ସୌରାତର ନିଲାମଧାରୀ ସୁଜୟ କରଣ ଏବଂ ତୃତୀୟ

(9)

- (ଗ) ରିଭରବୁକ୍ 'ଖ' ବାଲି ସୌରତରୁ ନିଲାମଧାରୀ ବାପି ଖରୁଆ, ବାଲି ଉତ୍ତରୁ ବିଗତ ବର୍ଷରୁ ବାଲି ଉତ୍ତୋଳନ କରି ବାଲି ବିକ୍ରି କରୁଥିଲେ ଏବଂ ତାଙ୍କର ବାଲି ସୌରତରୁ ବାଲିଗାଡ଼ି ଗୁଡ଼ିକ ପୋଲ କାର୍ଯ୍ୟ ପୂର୍ଣ୍ଣାଙ୍ଗ ହୋଇ ନ ଥିବାରୁ ଟିକାଡ଼ପୁର, ମହୁଲିଆ ବନ୍ଧମୁଣ୍ଡି ହୋଇ ଯାତାୟତ କରୁଥିଲା ।
୩. ମାତ୍ର ପୋଲ କାର୍ଯ୍ୟ ପୂର୍ଣ୍ଣାଙ୍ଗ ହେବାପରେ ଉକ୍ତ ସୌରତ ଗୁଡ଼ିକରେ ମାନୁଆଲ ଯୋଗେ ବାଲି ଉତ୍ତୋଳନ କରିବା ପରିବର୍ତ୍ତେ ମେସିନ୍ ଯୋଗେ ବାଲି ଉତ୍ତୋଳନ କାର୍ଯ୍ୟ ଜାରି ରଖି ଅଛନ୍ତି ଯ ଦ୍ଵାରା ଉକ୍ତ ଅଞ୍ଚଳ ମାନଙ୍କରେ ବହୁ ଗଭୀର ଗର୍ଭ ହେବାରେ ବସିଲାଣି ଯ ଦ୍ଵାରା ଭବିଷ୍ୟତରେ ନଦୀ ବଢ଼ିଲେ ଉକ୍ତ ଗର୍ଭଗୁଡ଼ିକରେ ପାଣି ଜମି ଆମ୍ବମାନଙ୍କ ପିଲାମାନଙ୍କ ଜୀବନ ପ୍ରତି ବିପଦ ଦେଖାଦେଲାଣି, କାରଣ ଆମ୍ବ ଅଞ୍ଚଳର ଲୋକମାନେ ଉକ୍ତ ନଦୀରେ ମାଛ ଧରିବା ନଦୀ ପାଣିକୁ ଋଷକାର୍ଯ୍ୟ ଏବଂ ଗାଧୋଇବା ସହ ବହୁ ଗାଈଗୋରୁ ଉକ୍ତ ନଦୀର ପାଣିପିଇ ତାଙ୍କର ଜୀବନବଞ୍ଚାଇବା ବହୁ କଷ୍ଟ ହେବାରେ ଲାଗିଲାଣି ।
୪. ମାତ୍ର ଉକ୍ତ ଅଞ୍ଚଳର କିଛି ମାଫିଆମାନେ ଉକ୍ତ ସୌରତ ଗୁଡ଼ିକର ନିଲାମ ଧାରୀଙ୍କ ସହ ମିଶି ଦୌନିକ ଶହଶହ ଟ୍ରପ୍ ବାଲି ମେସିନ୍ ଯୋଗେ ଉତ୍ତୋଳନ କରି ନଦୀପଠାମାନଙ୍କରେ, ପୋଲ ନିକଟରେ ଥିବା ଖାଲ, ପଡ଼ିଆ, ଏବଂ ତାଙ୍କରମାନଙ୍କର ନିଜସ୍ଵ ଖାଲ ସ୍ଥାନରେ ବାଲି ଗୁଡ଼ିକୁ ଗଚ୍ଛିତ କରୁଅଛନ୍ତି । ଏତେ ପରିମାଣରେ ଗଚ୍ଛିତ କରାଯାଇଅଛି ଯେ ତାହା ସହଜରେ ଆଖି ଦୃଷ୍ଟି ଗୋଚର କରାଯାଇପାରିବ ଏବଂ ମାଫିଆମାନେ ଗଚ୍ଛିତ ବାଲିଗୁଡ଼ିକୁ ଦୌନିକ ଶହ ଶହ ଟ୍ରକ , ଟ୍ରାକ୍ଟର ଡମ୍ପର ଯୋଗେ ବିନା ରୟାଲ୍ଟି ପେପରରେ ଅଧିକ ଟଙ୍କାରେ ବାଲିଗୁଡ଼ିକୁ ବିକ୍ରି କରୁଅଛନ୍ତି । ଏବଂ ଉକ୍ତ ନବ ନିର୍ମିତ ରାସ୍ତା ଏବଂ ପୋଲ ଯୋଗେ ଉକ୍ତ ଚୋରାବାଲି ଗୁଡ଼ିକୁ ଲୋଡ଼ିଙ୍ଗ କରି ଅମ୍ବମାନଙ୍କର ଗ୍ରାମ୍ୟ ରାସ୍ତା ଉପର ଦେଇ ବିନା ପାଲ ଘୋଡ଼ାଇ ଯାତାୟତ କରି ରାଜ୍ୟସରକାରଙ୍କର ବହୁ ରାଜସ୍ଵହାନୀ କରୁଅଛନ୍ତି ।
୫. ମାତ୍ର ରାଜ୍ୟ ସରକାରଙ୍କର ଦ୍ଵାରା ନବନିର୍ମିତ ପୋଲ ଏବଂ ରାସ୍ତାର କ୍ଷମତା ଅଧିକ ନ ଥିବା ଉକ୍ତ ପୋଲ ଏବଂ ରାସ୍ତା ନିର୍ମାଣ କାର୍ଯ୍ୟରତ କର୍ମଚାରୀମାନେ ଆମ୍ବମାନଙ୍କୁ ଜଣାଉଥିଲେ । ମାତ୍ର ଆଜି ଟନ୍ ଟନ୍ ଚୋରାବାଲି ଲୋଡ଼ିଙ୍ଗ କରି ଟ୍ରକ, ଡମ୍ପର ହାଇବା, ଟ୍ରାକ୍ଟର ଉକ୍ତ ପୋଲ ଏବଂ ରାସ୍ତା ଉପରେ ଯାତାୟତ କରିବା ଦ୍ଵାରା ଆମ୍ବ ଅଞ୍ଚଳରେ ଆମ୍ବମାନଙ୍କର ଜୀବନ ଏବଂ ଆମ୍ବ ପିଲାମାନଙ୍କର



ଜୀବନ ପ୍ରତି ବିପଦ ସୃଷ୍ଟି ହେବାକୁ ବସିଲାଣି , ଉଚ୍ଚ ରାଷ୍ଟ୍ରା ପାଖରେ ଏକ ସରସ୍ୱତୀ ଶିଶୁ ବିଦ୍ୟାଳୟର ରହିଅଛି । ରାଷ୍ଟ୍ରା ଉପରେ ଭାରି ଯାନ ଚଳାଚଳ ଯୋଗୁଁ ଛୋଟ ଛୋଟ ପିଲାମାନଙ୍କ ଯାତାୟତ ଏବଂ ତାଙ୍କର ପାଠପଢ଼ାରେ ବହୁ ଅସୁବିଧା ଉପୁଜିଛି । ଉଚ୍ଚ ରାଷ୍ଟ୍ରାଉପରେ ଏକ ଛୋଟ ପୋଲ ଯାହା କ୍ରିଟିଶ୍ ଅମଳରୁ ରହିଅଛି । ଯାହା ନବନିର୍ମିତ ରାଷ୍ଟ୍ର ନିର୍ମାଣରେ ଏହାର ନବୀକରଣ ନ କରାଯାଇ ଏହା ଉପରେ କେବଳ କଂକ୍ରିଟ୍ରେ ପରଦ ଚଢ଼ାଯାଇଅଛି । ଏହା ଉପରେ ଅଧିକ ଭାରିଯାନ ଚଳାଚଳ କଲେ ଏହା କେତେବେଳେ ଭାଙ୍ଗିଯିବାର ସମ୍ଭାବନା ରହିଅଛି ବୋଲି ଉଚ୍ଚ ରାଷ୍ଟ୍ରା ନିର୍ମାଣପୋଲ ତାଙ୍କର ଜଣେ ଇଞ୍ଜିନିୟର ଆମ୍ଭମାନଙ୍କୁ କହିଥିଲେ ।

୨. ଉଚ୍ଚ ଅନିୟମିତତାକୁ ପ୍ରଶୟ ଦେଇକିଛି ଖରାପ ପ୍ରକୃତିର ଲୋକମାନେ ଅସାଧୁ ଉପାୟରେ ଧନ ଉପାର୍ଜନ କରିବାର ଲକ୍ଷ୍ୟ ରଖି ଚୋରା ବାଲିଗୁଡ଼ିକରୁ ଏବଂ ସୌରାତ ଲିଜ୍ ଧାରାଙ୍କର ଠାରୁ ଟଙ୍କା ନେଇ ଆମ୍ଭଅଞ୍ଚଳର ଲୋକାମନଙ୍କୁ ଧମକାଉଛନ୍ତି କି ତୁମ୍ଭେ ସମସ୍ତେ ରୂପରୂପ ରୁହ ନତେତ୍ ତୁମକୁ ମର୍ଡ଼ିର କରି ନଦୀରେ ଭସାଇ ଦେବୁ ।

ଏଣୁ ଆମ୍ଭେ ଆପଣଙ୍କଠାରେ ବିନୀତ ପ୍ରାର୍ଥନା କରୁଅଛୁକି ଆପଣ ଆମ୍ଭର ଦିଅତ ଦରଖାସ୍ତକୁ ଗ୍ରହଣ କରି ସର୍ଜମିନ୍ ତଦନ୍ତ କରି ଉଚ୍ଚ ସୌରାତ ଗୁଡ଼ିକରେ ମେସିନ୍ ଯୋଗେ ବାଲି ଉତ୍ତୋଳନକୁ ବନ୍ଦ କରିବା ସହ ରାଜ୍ୟସରକାରଙ୍କର ରାଜସ୍ୱହାନୀରୁ ରକ୍ଷା କରିବା ଏବଂ ଉଚ୍ଚ ନବନିର୍ମିତ ପୋଲ ଏବଂ ସଂଯୋଗ ରାଷ୍ଟ୍ରା ଉପରେ ଭାରିଯାନ ଚଳାଚଳ ବନ୍ଦ କରାଇବାର ସୁବ୍ୟବସ୍ଥା ସହ ଆମ୍ଭମାନଙ୍କର ଧନ, ଜୀବନ, ସମ୍ପଦ ଆଦି ରକ୍ଷା କରିବାର ସୁବ୍ୟବସ୍ଥାକରାଇଲେ ଆମ୍ଭେ ଆପଣଙ୍କଠାରେ ଚିରୋପକୃତ ହୋଇରହିବୁ ।

ତା. 05/07/2019

ଜଳେଶ୍ୱର

**Copy forwarded to :**

1. The Chief Secretary & Development Commissioner, Odisha
2. The Collector, Balasore District Balasore
3. The Sub-collector, Balasore District, Balasore
4. The Mining Officer, Baripada, Mbj.
5. The R.S.P.C.B. Odisha, Balasore.
6. The R.D.C. Cuttack.
7. The S.P.C.B. Odisha, BBSR
8. The Directorate of Mines Odisha, Bhubaneswar
9. The I.I.C. Jaleswar Police Station, Jaleswar Dist- Balasore
10. The SEIAA, Odisha Bhubaneswar
11. The Executive Engineer Rural Works Division Jaleswar, Chalanti
12. The S.D.O. Rural Works Sub-Division Jaleswar , Chalanti

ନିବେଦନ ଇତି

ଆପଣଙ୍କର ବିଶ୍ୱସ୍ତ  
 Santosh Kumar Das  
 ଶ୍ରୀ/ସୁଜନ ମାତା  
 Jotirmayansada Pan  
 ନି/୧୨୨ ଉତ୍ତର  
 Susanta Mahala  
 Barzen Panch  
 Montanary Cini  
 ବିଶ୍ୱମ୍ଭୂତ ମିତ୍ର  
 ଶ୍ରୀମତୀ ମିତ୍ର  
 Saran P. Pan

Mahesh-kumar Paul

Gyana-Ranjan Patra

~~Asstt~~ ✓

Nishikanta Jana

ନିଶିକାନ୍ତ ଜନା

ନିଶିକାନ୍ତ ଦାସ

PradiP. Das.

ପ୍ରୀତିପାଲ ଦାସ

Nirmal Kumar

ନିର୍ମଳ କୁମାର

ନିର୍ମଳ କୁମାର

ନିର୍ମଳ କୁମାର

ନିର୍ମଳ କୁମାର

Murali Charan Das.

Jogendra Prasad an.

ଜଗନ୍ନାଥ ପ୍ରସାଦ

ଜଗନ୍ନାଥ ପ୍ରସାଦ

ଜଗନ୍ନାଥ ପ୍ରସାଦ

Ajay Kumar Dey

ଅଜୟ କୁମାର

ଅଜୟ କୁମାର

ଅଜୟ କୁମାର

Arabinda mandal

ଅରବିନ୍ଦ ମଣ୍ଡଳ

Ajay Kumar Paul.

Chandan Ku. Kar.

Ashish Kumar Paul

Sunja K. Mandal

Subrat Kumar Das

ବିକ୍ରମ କୁମାର ଜେନା ।

Saroj Kumar Jena .

Prakash Chandra Jena

ଶ୍ରୀ ରଞ୍ଜନ ଚନ୍ଦ୍ର ନାୟକ ।

ହିତୀଶଚନ୍ଦ୍ର ମଣ୍ଡଳ ।

ରଞ୍ଜନଚନ୍ଦ୍ର ମାଳ

ମନ୍ମଥାଞ୍ଜୁ ଜେନା ।

ଜ୍ୟୋତ୍ସ୍ନାଞ୍ଜୁ ଚନ୍ଦ୍ରମାଳ

ପ୍ରଣାବୁ ମହାପାତ୍ର ।

Gopal Ch. Das .

ହିତୀଶଚନ୍ଦ୍ର ମଣ୍ଡଳ

ବିଜିତକିଶୋରୀ

ANALYTICAL Series

To

The Collector Balasore District Balasore,  
Pin-756001, Odisha.

Sub:- ଜଳେଶ୍ୱର ତହସିଲ ଅନ୍ତର୍ଗତ ବାଘାବାଳି ଛକ ଠାରୁ ଶିଖର ପୁର ପର୍ଯ୍ୟନ୍ତ ଲମ୍ବିଥିବା ରାଷ୍ଟ୍ରା ଉପରେ 10  
ଟନ ରୁ ଉର୍ଦ୍ଧ୍ୱ ଭାରି ଯାନ ଚଳାଚଳ ନିଷେଧର ସୂଚନା ଅଙ୍କନ ଲଗା ଯାଇଥିଲେ ସୁଦ୍ଧା ଏହାକୁ ଖାତିର ନ କରି  
ଉଚ୍ଚ ରାଷ୍ଟ୍ରା ଉପରେ ଦୈନିକ ଶହ ଶହ ଭାରି ଯାନ ବାଲି ବୋହେଇ କରି ଯାତାୟତ କରୁଥିବା ସମ୍ବନ୍ଧେ।

Respected Sir,

ଆମେ ଜଳେଶ୍ୱର ତହସିଲ ଅନ୍ତର୍ଗତ ରାଜପୁର ଗ୍ରାମ ପଞ୍ଚାୟତ, ଶିଖରପୁର ଗ୍ରାମ ପଞ୍ଚାୟତ  
ଏବଂ ଚମାର ଗାଁଗ୍ରାମ ପଞ୍ଚାୟତ ର ଅଧିବାସୀ ବୃତ୍ତ ନିମ୍ନ ଲିଖିତ ବିଷୟ ମାନଙ୍କ ପ୍ରତି ଆପଣଙ୍କ କୃପା ଦୃଷ୍ଟି  
ଆବେଦନ କରିବା ପାଇଁ ପ୍ରାର୍ଥନା ଏହାର ପ୍ରତିକାର ନିମନ୍ତେ ଆଶା କରୁଅଛୁ।

1. 2014-15 ଆର୍ଥିକ ବର୍ଷରେ ଉଚ୍ଚ ଅଞ୍ଚଳର ଲୋକମାନଙ୍କ ର ଅସୁବିଧା ଏବଂ ସ୍ୱାଧୀନତା ପର ଠାରୁ  
ଲାଗିରହିଥିବା ଦାବି କୁ ଗ୍ରହଣ କରି ରାଜ୍ୟ ସରକାରଙ୍କର "ବିଜୁ ସେତୁ" ଯୋଜନା ଦ୍ୱାରା ଶିଖରପୁର  
ଠାରୁ ରାଲବଣିଆ ପର୍ଯ୍ୟନ୍ତ ନୂତନ ରାଷ୍ଟ୍ରା ଏବଂ ପୋଲ ସମ୍ପାଦନ କରି 2019 ଆର୍ଥିକ ବର୍ଷରେ  
ଲୋକମାନଙ୍କ ଯାତାୟତ ନିମନ୍ତେ ପ୍ରଦାନ କରିଅଛନ୍ତି। ଏହାସହ ଜଳେଶ୍ୱର , ବାଲେଶ୍ୱର ର ମୁଖ୍ୟ  
ରାଷ୍ଟ୍ରା କୁ ନିୟୋଗ ପାଇଁ ରାଜପୁର ଗ୍ରାମ ପଞ୍ଚାୟତ ର ମିଲିଟାରୀ ବଜାର/ବାଘାବାଳି ଗ୍ରାମ ର ଗ୍ରାମ୍ୟ  
ରାଷ୍ଟ୍ରା (ଯାହା ଖାତି ପୁର ନାମରେ ନାମିତ)କୁ ମଧ୍ୟ ନିବାକରଣ କରାଯାଇ ବିଜୁ ସେତୁ ସହ ସଂଯୋଗ  
କରାଉଛନ୍ତି।
2. ଉଚ୍ଚ ବାଘାବାଳି ଛକ ଠାରୁ ଶିଖରପୁର ପର୍ଯ୍ୟନ୍ତ ଲମ୍ବିଥିବା ରାଷ୍ଟ୍ରା ସଂଯୋଗ ହେବା ପରେ ଆମ ଅଞ୍ଚଳକୁ  
ଲାଗି ରହିଥିବା ରାଜ୍ୟ ସରକାରଙ୍କ ଜଳେଶ୍ୱର ତହସିଲ ଅଧିନରେ ଥିବା 3ଟି ବାଲି ସୈରାତ ଯଥା :-  
ଶିଖରପୁର ବାଲି ସୈରାତ, ରିଭରବୁକ 'କ', 'ଖ' ବାଲି ସୈରାତ କୁ ଯାତାୟତ କରୁଥିବା ଟ୍ରକ,  
ଡମ୍ପର, ହାଇଲଣ୍ଡ ଆଦି ବହୁ ଭାରିଯାନ ଗୁଡ଼ିକ ଉଚ୍ଚ ଗ୍ରାମ୍ୟ ରାଷ୍ଟ୍ରା ଉପରେ ବାଲି ବୋହେଇ କରି ଏବଂ  
ଖାଲ ଗାଡ଼ି ଗୁଡ଼ିକ ଦୈନିକ 24 ଘଣ୍ଟା ଯାତାୟତ କରୁଅଛନ୍ତି। ଯାହା ରାଷ୍ଟ୍ରା , ପୋଲ ନିର୍ମାଣ ପୂର୍ବରୁ  
ଅନ୍ୟ ରାଷ୍ଟ୍ରା ଯୋଗେ ଯାତାୟତ କରୁଥିଲେ।
3. ମାତ୍ର ମିଲିଟାରୀ ବଜାର/ବାଘାବାଳି ଛକ ଠାରୁ ଶିଖରପୁର ପର୍ଯ୍ୟନ୍ତ ଲମ୍ବିଥିବା ଗ୍ରାମ୍ୟ ରାଷ୍ଟ୍ରାକୁ ଦୈନିକ  
ହଜାର ହଜାର ସଂଖ୍ୟାରେ ଲୋକ ବ୍ୟବହାର କରିବା ସହ ଆମ ଗ୍ରାମ ର ଗ୍ରାମବାସୀ, ଉଚ୍ଚ ରାଷ୍ଟ୍ରା

[ 1 ]

[ 19/23 ]

ପ୍ରାର୍ଥନାରେ ଥିବା "ସରକାରୀ କିଛି ମହିଳା" ଓ ଅନ୍ୟ ଶିକ୍ଷାନୁଷ୍ଠାନ ର ଛାତ୍ର ଛାତ୍ରୀଛାତ୍ରୀ, ଶିକ୍ଷକ ମାନେ  
 \* ବ୍ୟବହାର କରୁଥିବା ସମୟରେ ଦୈନିକ 24 ଘଣ୍ଟା ରାସ୍ତା ଉପରେ ଭାରିଯାନ ଚଳାଚଳ ଯୋଗୁଁ ଶବ୍ଦ  
 ପ୍ରଦୂଷଣ, ବାୟୁମଣ୍ଡଳ ଦୂଷିତ ସହ ପିଲାମାନଙ୍କ ପାଠପଢ଼ା ରେ ଅସୁବିଧା ସହ ମିଲିଟାରୀ  
 ବଜାର/ବାସାବାସି ଛକ ଠାରୁ ଶିଖରପୁର ପର୍ଯ୍ୟନ୍ତ ଲମ୍ବିଥିବା ରାସ୍ତା ରେ ଫୋଟ ହୋଇ ନୁହେଁ,  
 ନବାକରଣ ରାସ୍ତା ନଷ୍ଟ ହୋଇ ଗର୍ଭ ହୋଇ ଉଚ୍ଚ ରାସ୍ତା ମରଣଯନ୍ତ୍ରା ରେ ପରିଣତ ହୋଇଗଲାଣି।  
 ଯଦ୍ୱାରା ସମସ୍ତଙ୍କୁ ବ୍ୟବହାର କରିବାରେ ବହୁ କଷ୍ଟ ଅନୁଭବ କରୁଅଛୁ।

4. ମାତ୍ର ଉଚ୍ଚ ରାସ୍ତା ଉପରେ 10ଟନ ରୁ ଉର୍ଦ୍ଧ୍ୱ ଭାରିଯାନ ଚଳାଚଳ ର କୌଣସି ନିୟମ ନ ଥିବା ଓ ରାସ୍ତା  
 ର କ୍ଷମତା 10ଟନ ରୁ ନିମ୍ନ ଓଜନ ର ଯାନବାହାନ ଚଳାଚଳ ପାଇଁ ରାସ୍ତା ପ୍ରସ୍ତୁତି ହୋଇଥିବାର  
 ପ୍ରମାଣ/ତଥ୍ୟ ଆମ୍ଭେ R.T.I. Act. 2005 ର ଦରଖାସ୍ତ ମୂଳେ O/o the Executive  
 Engineer, Rural Works Division, Jaleswar, Chalanti, Balasore କୁ କାର୍ଯ୍ୟାଳୟ ଠାରୁ  
 ଜାଣିବାକୁ ପାଇଥିଲୁ।

5. ମାତ୍ର ଉଚ୍ଚ କାର୍ଯ୍ୟାଳୟ ର ବିବରଣୀ ର ସୁଯୋଗ ନେଇ କିଛି ଅସାଧୁ ବ୍ୟକ୍ତି ମାନେ ଗ୍ରାମ୍ୟ ରାସ୍ତା  
 ଉପରେ ଭାରିଯାନ ଚଳାଚଳ ଜାରି କରୁଥିଲେ ଫଳରେ ବହୁ ଲୋକମାନେ ଅସୁବିଧା ର ସମ୍ମୁଖୀନ  
 ହୋଇ ତା 04/10/2019 ରିଖ ରେ ମାନନୀୟ Executive Engineer, RWS, Jaleswar,  
 Balasore କୁ ଲିଖିତ ଅଭିଯୋଗ କରିବାପରେ ତା -03/11/2019 ରିଖ ରବିବାର ଦିନ 05:30  
 ମିନିଟ ସମୟରେ ଉପରୋକ୍ତ କାର୍ଯ୍ୟାଳୟ ଦ୍ୱାରା ଏକ ଜନ ସୂଚନା ନିମନ୍ତେ ଏକ ସୂଚନା ଫଳକ  
 ଲଗାଯାଇ ଅଛି । ସେଥିରେ ବର୍ଣ୍ଣାଯାଇଅଛି ଚି ଉଚ୍ଚ ରାସ୍ତା ଉପରେ 10ଟନ ରୁ ଉର୍ଦ୍ଧ୍ୱ ଭାରିଯାନ  
 ଚଳାଚଳ ନିଷେଧ।

6. ମାତ୍ର ଉଚ୍ଚ ସୂଚନା କୁ ଖାତିର ନ କରି ଉଚ୍ଚ ରାସ୍ତା ଉପରେ 10ଟନ ରୁ ଉର୍ଦ୍ଧ୍ୱ ଭାରିଯାନ ଚଳାଚଳ  
 ଅବ୍ୟାବଧି ଜାରି ରହିଅଛି ଯଦ୍ୱାରା ଯାତାୟତ ଉଭୟପକ୍ଷ ଲୋକମାନେ, ଗ୍ରାମ ର ଗ୍ରାମବାସୀ,  
 ଶିକ୍ଷାନୁଷ୍ଠାନ ର ଛାତ୍ରଛାତ୍ରୀ, ଶିକ୍ଷକ ଆଦି ବହୁ ଜନସାଧାରଣ ଶବ୍ଦ ପ୍ରଦୂଷଣ, ବାୟୁ ପ୍ରଦୂଷଣ , ବହୁ  
 ଆସୁ ଦୂର୍ଘଟଣା ମାନର ଶିକାର ହେବା ସହ ପିଲାଙ୍କ ପାଠପଢ଼ା ରେ ବହୁ ଅସୁବିଧା ଉତ୍ପନ୍ନଅଛି।  
 ଉଚ୍ଚ ରାସ୍ତା ଉପରେ ସୂଚନା ଫଳକ ଲଗାଯିବା ପରେ ଭାରିଯାନ ଚଳାଚଳ କରୁଥିବାର ଫୋଟ,  
 ରାସ୍ତା ଖରାପ ର ଫୋଟ ସହ ରାସ୍ତା ରେ ଭାରିଯାନ ଚଳାଚଳ ଦ୍ୱାରା ଘଟୁଥିବା ବାୟୁ ପ୍ରଦୂଷଣ  
 ମାନ ର ଫୋଟ କପି **ANNEXURE-I** ରେ ସଂଲଗ୍ନ କରାଗଲା।

ଏଣୁ ଆମ୍ଭେ ଆପଣଙ୍କ ଠାରେ ବାନ୍ତିତ ପ୍ରାର୍ଥନା କରୁଅଛୁ କି  
 ଆପଣ ଆମ୍ଭମାନଙ୍କର ଦରଖାସ୍ତ କୁ ଗ୍ରହଣ କରି ସାର୍ବମିତ ତଦତ୍ତ କରି ଉଚ୍ଚ ରାସ୍ତା ଉପରେ ଯାତାୟତ  
 କରୁଥିବା ଲୋକମାନେ, ଗ୍ରାମବାସୀ, ଛାତ୍ରଛାତ୍ରୀ, ଶିକ୍ଷକ, ଏବଂ ପଥିକମାନେ ଆଦି ଲୋଗୁଥିବା ଦୁଃଖ କଷ୍ଟ କୁ

[ 20/23 ]

ହୁଏତ ସହ ଗ୍ରହଣ କରି ମିଳିତାରି ବନ୍ଦାର/ବାଘାବାଳି ଛକ ଠାରୁ ଶିଖରପୁର ପର୍ଯ୍ୟନ୍ତ ଲମ୍ବିଥିବା ରାସ୍ତା ର ମରାମତି କରିବା ଏବଂ ଉକ୍ତ ରାସ୍ତା ଉପରେ ଭାରିଯାନ ଚଳାଚଳ ନିଷେଧ ର ସୂଚନା ମୁତାବକ ଏହାର ନିୟମ ପାଳନ ନିମନ୍ତେ ଉକ୍ତ ରାସ୍ତା ଉପରେ ଲୁହା ର ବ୍ୟାରିକେଡ୍ ଲଗାଇବାର ସୁ ବ୍ୟବସ୍ଥା ସହ ଲୋକମାନଙ୍କ, ଗ୍ରାମବାସୀ କ, କୋମଳନତି ପିଲାମାନଙ୍କ ଜୀବନ ଉକ୍ଷା କରିବା ନିମନ୍ତେ ଉଚିତ ପଦକ୍ଷେପ ମାନ ଗ୍ରହଣ କଲେ ଆମେ ଆପଣଙ୍କ ଠାରେ ତିରୋପକୃତ ହୋଇ ରହିବୁ।

ନି:ଉଚି

ତା- 30/11/2019

ଆପଣଙ୍କ ବିଷୟ

ଜଳେଶ୍ୱର

**Copy Forwarded to:-**

1. The Chief Secretary & Development Commissioner, Odisha.
2. The Superintendent of Police, Balasore.
3. The Sub Collector, Balasore.
4. The Executive Engineer, RWS, Jaleswar, Chalanti, Balasore.
5. The R.D.C., Cuttack, Odisha.
6. The S.P.C.B. Odisha, Bhubaneswar.
7. The R.S.P.C.B., Odisha, Balasore.
8. The SEIAA, Odisha, Bhubaneswar.
9. The C.P.C.B., New Delhi, India.
10. The Directorate of Mines Odisha, Bhubaneswar.
11. The Mining Officer, Baripada, Mayurbhanj.
12. The Tahasildar Jaleswar, Balasore.
13. The I.I.C. Jaleswar Balasore.
14. The Revenue and Disaster Management Department Odisha, Bhubaneswar.
15. The Superintending Engineer, R.W. Circle Balasore.
16. The E.I.C. R.W. Odisha, Bhubaneswar.

Jyotirmayananda Paul

ବିଷ୍ଣୁଶିଳା କୁମାର ମାଲି

Jitendra Kumar Saini

Santosh Kumar Das

ଅନୁପମ କୁମାର

Termy K. Saini

Mahesh Kumar Paul

Mukesh Kishore Paul

Rama Ch. Das

Ramesh Chandra Das

Pankaj Sarathi Das

Subrat Kumar Das

ଶ୍ରୀ ରାମଚନ୍ଦ୍ର ବସନ୍ତ

ଅନୁପମ ଦାଶ

ଶ୍ରୀ ରାମ ଚନ୍ଦ୍ର ଦାଶ

Sowern Chandra Das

Laxminarayana Jena

[ 21/23 ]



ପଦ୍ମ ରାସ୍ତାରେ ପକା ପକ୍ଷେଲରେ  
 ୧୦ ଟଙ୍କାରୁ ଉର୍ଦ୍ଧ୍ୱ ଡେମ ବିକାଶୁ  
 ଆରମ୍ଭ ପାଇବ ନିଷେଧ ଅଟେ  
 ଶ୍ରାମ୍ୟ ନିର୍ମାଣ ବିଭାଗ, ଭୁବନେଶ୍ୱର

[ 23/23 ]

45 ANNEXURE-4 -  
MINING PLAN



533

WITH  
PROGRESSIVE MINE CLOSURE PLAN

Submitted Under Rule 28(4) of OMMC 2016

ON

**Rajnagar Sand Bed over an area of 13.55 Acres or  
5.48 hectares in village Rajnagar under Jaleswar  
Tahasil of Balasore District of Odisha.**

(Plan Period-2018-19 to 2022-23)

*In favour Of*

Tahasildar, Jaleswar, Balasore  
Govt of Odisha.

**APPROVED**

  
Mining Officer  
Baripada Circle, Baripada

*Prepared By*

Mr. Pravat Kumar Sahoo  
Regd. No. RQP/OD/025/2015

**Geoimage System (P) Ltd.**

Plot No-N/4-289(F), IRC Village,

Nayapalli,

Bhubaneswar-751015

PI  
B

[18/23]

# ତହସିଲଦାରଙ୍କ କାର୍ଯ୍ୟାଳୟ, ଜଳେଶ୍ୱର

## ସର୍ବସାଧାରଣ ବିଜ୍ଞାପନ

ଏତଦ୍ୱାରା ଜଳେଶ୍ୱର ତହସିଲ ଅନ୍ତର୍ଗତ ଶିଖରପୁର ଗ୍ରାମପଞ୍ଚାୟତ ଅଧିନସ୍ଥ ସମସ୍ତ ଜନସାଧାରଣ ମାନଙ୍କୁ ଅବଗତ କରାଇ ଦିଆଯାଉଅଛି କି, ରାଜନଗର ବାଲି ଖଦାନ ସମ୍ବନ୍ଧରେ ଏକ ନିର୍ଦ୍ଧାରିତ ଜମିସ୍ୱତ୍ତ୍ୱାଣୀ ବୈଠକ ଆସନ୍ତା ତା ୧୧.୦୪.୨୦୨୨ ରିଖ ଦିବା ୧୦ ଘଟିକା ସମୟରେ ଶିଖରପୁର ଗ୍ରାମ ପଞ୍ଚାୟତ କାର୍ଯ୍ୟାଳୟ ପରିସରରେ ଅନୁଷ୍ଠିତ ହେବାକୁ ଯାଉଅଛି ।

ଏଣୁ ଆପଣ ମାନଙ୍କୁ ଅନୁରୋଧ କରାଯାଉଅଛି କି, ଆପଣ ମାନେ ନିର୍ଦ୍ଧାରିତ ସ୍ଥାନ, ସମୟ ଓ ଦିବସରେ ଉପସ୍ଥିତ ରହି ବୈଠକରେ ଅଂଶ ଗ୍ରହଣ କରିବା ସହିତ ନିଜର ମତାମତ ଜଣାଇବା ହେବେ ।

ତହସିଲଦାର ଜଳେଶ୍ୱର  
04/04/22

ପରିପତ୍ର ସଂଖ୍ୟା ୨୧୯୫ / ତାରିଖ ୦୪/୦୪/୨୦୨୨

ଏହାର ଏକକିତା ଶିଖରପୁର ଗ୍ରାମ ପଞ୍ଚାୟତର ସରପଞ୍ଚଙ୍କୁ ପ୍ରେରଣ କରାଗଲା ଓ ଅନୁରୋଧ କରାଗଲା କି ଗ୍ରାମପଞ୍ଚାୟତ ନୋଟିସ ବୋର୍ଡରେ ଲଟକାଇବା ସହିତ, ଆପଣଙ୍କ ଅଧୀନରେ ଥିବା ଶାସ୍ତ୍ର ଗୁଡ଼ିକର ଶାସ୍ତ୍ର ମେତ୍ରର ମାନଙ୍କୁ ଏହାର ବ୍ୟାପକ ପ୍ରଚାର ପ୍ରସାର ଓ ଗ୍ରାମର ମଧ୍ୟସ୍ଥଳରେ ଲଟକାଇବା ପାଇଁ ଜଣାଇବା ହେବେ ।

ତହସିଲଦାର ଜଳେଶ୍ୱର  
04/04/22

ପରିପତ୍ର ସଂଖ୍ୟା ୨୧୯୬ / ତାରିଖ ୦୪/୦୪/୨୦୨୨

ଏହାର ଏକକିତା ନକଲ ସର୍ବସାଧାରଣଙ୍କ ଅବଗତ ନିମନ୍ତେ ଜଳେଶ୍ୱର ତହସିଲ କାର୍ଯ୍ୟାଳୟ/ ଯୋତ୍ସ୍ନା ଭବନ ଅଧିକାରୀ, ଜଳେଶ୍ୱର ଏବଂ ରାଜସ୍ୱ ନିରୀକ୍ଷକ କାର୍ଯ୍ୟାଳୟ, ସରଡିହାଙ୍କ ନୋଟିସ ବୋର୍ଡରେ ସର୍ବସାଧାରଣଙ୍କ ଅବଗତ ନିମନ୍ତେ ଲଟକାଇ ଦିଆଗଲା ।

ଅଧିକାରୀ  
04/04/22



## ପରିବେଶ ମଞ୍ଚର ପତ୍ର ନିମନ୍ତେ ପ୍ରଶାସନର ଚତୁରତା

# ଆଜି ରାଜନଗର ବାଲି ସୈରାତର ଜନଶୁଣାଣି

ଜଲେଶ୍ୱର, ୧୦।୫ (ସମିପ)

ଏନଜିଟିର ଆଦେଶ କ୍ରମେ ପାଞ୍ଚ ହେକ୍ଟରରୁ ଉନ୍ନତ ବାଲି ସୈରାତର ପରିବେଶ ମଞ୍ଚର ନିମନ୍ତେ ବାଲେଶ୍ୱର ଜିଲ୍ଲା ଜଲେଶ୍ୱର ତହସିଲରେ ପ୍ରଥମ ଥର ପାଇଁ ୧୧ ଚାରିଖ ଆଜି ଦିବା ୧୦ଟାରେ ଶିଖରପୁର ପଞ୍ଚାୟତ କର୍ମ୍ୟାଳୟ ପରିସରରେ ଅନୁଷ୍ଠିତ ହେବାକୁ ଯାଉଛି ଜନ ଶୁଣାଣି ବୈଠକ। ବାଲି ସୈରାତର ଲିଜଧାରୀ ଓ ସ୍ଥାନୀୟ ପ୍ରଶାସନର ସକ୍ଷମତାକୁ ହୁଏତ ବୋଧ କରି ଗ୍ରାମ ଶ୍ରେଣୀକୁ ନୂଆଦିଲ୍ଲା ୪/୯ ୨୦୧୮ ଓ ୧୬/୯/୨୦୧୮ ଚାରିଖରେ ଦୁଇଟି ପୃଥକ ମାମଲାର ବିଚାର କରି (୓ୟେ ନମ୍ବର ୧୬୩/୨୦୧୮ ଏବଂ ୧୮୬/୨୦୧୬) ଆବେଦନ ପ୍ରଦାନ କରିଅଛନ୍ତିକି ପଞ୍ଚ ହେକ୍ଟରରୁ ଅଧିକ ଥିବା ବାଲି ସୈରାତର ଗୁଡିକର ପରିବେଶ ମଞ୍ଚର ପୂର୍ବରୁ ସ୍ଥାନୀୟ ଲୋକଙ୍କ ଲୋକଙ୍କ ସୁବିଧା ଓ ଅସୁବିଧାକୁ ବିଚାର କରି ଏକ ଜନ

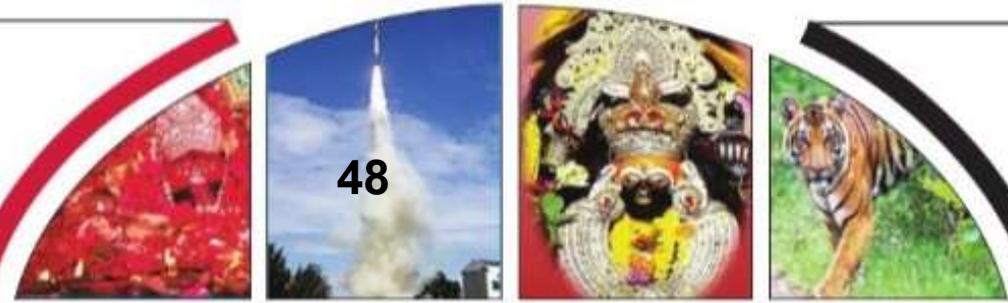


ଶୁଣାଣି ବୈଠକ କରିବା ଉଚିତ ଅଟେ। ମାତ୍ର ସମସ୍ତ ନୀତି ନିୟମକୁ ଖୁଲ୍ଲୁମଖୁଲା ଉଦ୍ଦେଶ୍ୟ କରି ତହସିଲଦାର ଜଲେଶ୍ୱର, ଜିଲ୍ଲାପାଳ ବାଲେଶ୍ୱର, ଉପ ଜିଲ୍ଲାପାଳ ବାଲେଶ୍ୱର, ରାଜ୍ୟ ପ୍ରତ୍ୟକ୍ଷ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ଓଡ଼ିଶା ଓ ସିୟା ଓଡ଼ିଶା ପ୍ରସ୍ତାବିତ ବାଲି ସୈରାତର ସାମା ନିର୍ଦ୍ଧାରଣ କରି ଖୁଣ୍ଟି ପୋଡି ନାହାନ୍ତି ଏବଂ ସୈରାତ ଓ ଲିଜଧାରୀ ବିଷୟ ବିବରଣୀ

ପଦକ ମଧ୍ୟ ଲଗାଇନାହାନ୍ତି। ରାଜନଗର ପ୍ରସ୍ତାବିତ ବାଲି ସୈରାତ ଠାରୁ ଜନ ଶୁଣାଣି ବୈଠକ ପ୍ରାୟ ଏକ କିମିଟିର ହୋଇଥିବା ସ୍ଥଳେ କିପରି ସଠିକ ସ୍ଥାନ ଚିହ୍ନଟ କରାଯିବ ଏହା ଏକ ବଡ଼ ପ୍ରଶ୍ନବାଚୀ। ମାତ୍ର ରାଜନଗର ବାଲି ସୈରାତକୁ ଯାତାୟତ ନିମନ୍ତେ ବାଘାବାଳି ଛକ ଠାରୁ ଶିଖରପୁର ଗ୍ରାମ ପଞ୍ଚାୟତ ପର୍ଯ୍ୟନ୍ତ ଲମ୍ବିଥିବା ଏକ

ବ୍ୟସ୍ତବହୁଳ ରାସ୍ତା ରହିଥିବା ସ୍ଥଳେ ଉକ୍ତ ରାସ୍ତା ରାସ୍ତା ଏଲିଗ୍ନ ଦୁଇଟି ବିନ୍ଦ୍ୟାକର ଗୋଟିଏ ଅଙ୍ଗନବାଡି କେନ୍ଦ୍ର ରହିଅଛି। ଉକ୍ତ ରାସ୍ତାର କ୍ଷମତା ୧୦ ଟନର ଓଜନରୁ ଭାରିଯାଏନ ତଳା ତଳ ନିମନ୍ତେ ଓଡ଼ିଶା ସରକାରଙ୍କ ଗ୍ରାମ୍ୟ ନିର୍ମାଣ ବିଭାଗର ଦୁଇଟି ସୂତନା ପଦକ ଲଗାଇ ଅଛି। ପ୍ରସ୍ତାବିତ ବାଲି ସୈରାତ ମୌଜା-ରାଜନଗର,ଖାତା ନମ୍ବର-୩୬୭,ପୁଟ ନମ୍ବର-୧୨୯୫/୧୩୦୦, ଏରିଆ-୧୩.୫୫ ଏକର କିମ୍ବା ୫.୪୮ ହେକ୍ଟର ଅଟେ। ପ୍ରକାଶ ଆଉଜି ରାଜନଗର ବାଲି ସୈରାତ ଆପୁତ୍ର ମଜନିଙ୍ଗ ପୁାନ ମୁତାବକ ୫ ବର୍ଷ ନିମନ୍ତେ ୨ ଲକ୍ଷ ଏମକିଡ ଅନୁମତି ରହିଥିବା ସ୍ଥଳେ ବର୍ଷକୁ ୪୦ ହଜାର ଏମକିଡ, ଦିନକୁ ୧୯୮.୪୮ ଏମକିଡ କିମ୍ବା ୬୬ ଟ୍ରାକ୍ଟର ଟ୍ରିପ ବାଲି ପରିବହନ ନିମନ୍ତେ ଅନୁମତି ରହିଅଛି। ଏଥିରେ ୪୮ ଜଣ ମଜୁରୀ କାମ କରିବାର

ସର୍ଭ ରହିଥିବା ସ୍ଥଳେ ଟ୍ରାକ୍ ଓ ଟ୍ରାକ୍ଟର ଲୋଡିଙ୍ଗ ନିମନ୍ତେ ଗୋଟିଏ ମେସିନର ଅନୁମତି ରହିଅଛି। ମାତ୍ର ବାଘାବାଳା ଛକ ଠାରୁ ରାଜନଗର ସୈରାତ ପର୍ଯ୍ୟନ୍ତ ଲମ୍ବିଥିବା ରାସ୍ତାର କ୍ଷମତା ୧୦ ଟନରୁ ନିମ୍ନ ଓଜନର ହୋଇଥିବାରୁ କିପରି ରାଜନଗର ସୈରାତ ନିମନ୍ତେ ଆପୁତ୍ର ମାଜନିଙ୍ଗ ପୁାନ ମୁତାବକ ଗୋଟିଏ ମେସିନ ଲୋଡିଂ ପାଇଁ ଅନୁମତି ପ୍ରଦାନ କରାଗଲା ଏହା ବୁଦ୍ଧିଜୀବୀ ମହଲରେ ଚର୍ଚ୍ଚାର ବିଷୟ ପାଲଟିଛି। ପୂର୍ବରୁ ଜଲେଶ୍ୱର ତାହାସିଲ ଅଧିକାରୀଙ୍କ ସହ ଅଧିକ ସୈରାତରେ ବାଲି ଲୋଡିଂ ପାଇଁ ଗୋଟିଏ ଲେଖାଏଁ ମେସିନ ଅନୁମତି କେଇ ୧୦ରୁ ଅଧିକ ମେସିନ ଯୋଗେ ବାଲି ସୈରାତରୁ ବାଲି ଖନନ କରି ରହିଥିବା ବେଳେ ଏନ ଜି ଟି ଏହାକୁ ବନ୍ଦ କରି ରଖିଛି। ଏବେ ଦେଖିବାକୁ ବାକି ରହିଲା ସ୍ଥାନୀୟ ପ୍ରଶାସନ ଓ ଲିଜଧାରୀ ଚତୁରତା ଯୋଗୁଁ କେତେ ସହଜରେ ପରିବେଶ ମଞ୍ଚର ପ୍ରମାଣପତ୍ର ଗ୍ରହଣ କରୁଛନ୍ତି।



ରାଜନଗର ବାଲି ସୈରାଚର ଜନଶୁଣାଣିରେ ବିରୋଧଭାସ

# ପରିବେଶ ମଞ୍ଚର ପାଇଁ ପ୍ରଶାସନର ନିଷ୍ପତ୍ତିକୁ ଅପେକ୍ଷା

ଜଳେଶ୍ୱର, ୧୯-୫ (ସମ୍ପାଦକ)

ଏନଜିଡିର ଆଦେଶ କ୍ରମେ ପାଞ୍ଚ ହେକ୍ଟରରୁ ଉର୍ଦ୍ଧ୍ୱ ବାଲି ସୈରାଚର ପରିବେଶ ମଞ୍ଚର ନିମନ୍ତେ ବାଲେଶ୍ୱର ଜିଲ୍ଲା ଜଳେଶ୍ୱର ତହସିଲ ଅନ୍ତର୍ଗତ ଲକ୍ଷ୍ମୀପୁରୀ ପୁଷ୍ଟିକ ଶିଖରପୁର ପଞ୍ଚାୟତ ରାଜନଗର ଗ୍ରାମ ପାଖ ଦେଇ ଯାଇଥିବା ସୁବର୍ଣ୍ଣରେଖା ନଦୀର ୫.୪୮ ହେକ୍ଟର ପରିମିତ ଅଞ୍ଚଳର ରାଜନଗର ବାଲି ଘାଟରୁ ବାଲି ଉତ୍ତୋଳନ କରିବା ନିମନ୍ତେ ଆଜି ଦିବା ୧୦ ଘଟିକା ସମୟରେ ଶିଖରପୁର ପଞ୍ଚାୟତ କାର୍ଯ୍ୟାଳୟ ସମ୍ମୁଖରେ ଜନଶୁଣାଣି ଶିବିର ଅନୁଷ୍ଠିତ ହୋଇଥିଲା । ଏଥିରେ ଆଞ୍ଚଳିକ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ଼ ବାଲେଶ୍ୱର ଶାଖାର ଚିଠିଓନାଲ ଅଧିକାରୀ ମିତ୍ରସେନ ମାଝୀ, ଅତିରିକ୍ତ ଜିଲ୍ଲାପାଳ ଭବେଶ ଚନ୍ଦ୍ର ନାୟକ, ଆସିଷ୍ଟାଣ୍ଟ ସାଇଣ୍ଟିଫିକ ଅଧିକାରୀ ପ୍ରଦୀପ କୁମାର ରାଉତ, ଡେପୁଟି ଜନଭାରମେଣ୍ଡ ଇଞ୍ଜିନିୟର ଅନାଲ କୁମାର ବାରିକ, ତହସିଲଦାର ସୁବିରଞ୍ଜନ

ମଲିକ, ଅତିରିକ୍ତ ତହସିଲଦାର ହେମନ୍ତ କୁମାର ନାୟକ, ଆରଥାଇ ଦିଲ୍ଲୀପ କୁମାର ଚନ୍ଦ, ରେଭିନ୍ୟୁ ସୁପ୍ରକାଶକର ସୁବେନ୍ଦୁ ସାହୁ ସହ ଅନ୍ୟାନ୍ୟ ଅଧିକାରୀଙ୍କ ଉପସ୍ଥିତିରେ ସର୍ବସାଧାରଣ ଜନଶୁଣାଣି ଅନୁଷ୍ଠିତ ହୋଇଥିଲା । ଏହି ଜନଶୁଣାଣିରେ ରାଜନଗର ବାଲି ସୈରାଚର ପରିବେଶ ମଞ୍ଚର ନ କରିବା ପାଇଁ ଜନସାଧାରଣଙ୍କ ମତାମତ ଅଧିକ ଦେଖାଦେଇଥିଲା । ଏଥିରେ ପ୍ରଶ୍ନାତ୍ମକ ବାଲି ସୈରାଚ ପରିଚାଳନା ହେଲେ ଘ୍ନାନାୟ ଅଞ୍ଚଳରେ ପ୍ରଦୁଷଣ ସହ ପାନୀୟ ଜଳର ଅଭାବ, ଲୋକଙ୍କ ଯାତାୟତରେ ଅସୁବିଧା, ରାସ୍ତା ସଫଳତା ପିଲାଙ୍କ ପାଠ ପଢ଼ିବାରେ ବାଧା ସୃଷ୍ଟି ହେବା, ମନ୍ଦିରକୁ ଚଳୁଥିବା ଯାତାୟତରେ ଅସୁବିଧା, ଗାଡ଼ି ଚାଳକଙ୍କ ବେପାରୁଆ ଚାଳନା ଯୋଗୁଁ ଉଦ୍‌ବିଷ୍ମତରେ ଦୁର୍ଘଟଣା ଏହିପରି ବିଭିନ୍ନ ପ୍ରକାର ସମସ୍ୟାର ପ୍ରତିବାଦରେ ଆରୋପ ପ୍ରତ୍ୟାରୋପ ହୋଇଥିଲା । ତା ଛଡା ପ୍ରଶାସନର ସାକ୍ଷତି ଉକ୍ତ ପ୍ରସ୍ତାବିତ ରାଜନଗର ବାଲି ସୈରାଚର



ଜନଶୁଣାଣି ପୂର୍ବରୁ ସୈରାଚ ରାସ୍ତାର ଚିହ୍ନି କରିବା ପ୍ରକ୍ରିୟାରେ ଅବହେଳିତା ଆଜି ପ୍ରକାଶ ପାଇଥିଲା । ଜନଶୁଣାଣିର ନିଷ୍ପତ୍ତିକୁ ବୈଠକରେ ଦୃଢ଼ାନ୍ତ ନିଷ୍ପତ୍ତି ଗ୍ରହଣ ନ କରି ରାଜ୍ୟ ପ୍ରଦୋଷଣ ବୋର୍ଡ଼ ନିଷ୍ପତ୍ତିକୁ ଅପେକ୍ଷା କରାଇ ଅଧିକାରୀମାନେ ରାସ୍ତା ବଦଳାଇ ଦେଇଛନ୍ତି । ଯାହା ଦୁର୍ଘଟଣା ମହଲରେ ବଡ଼ ଚିନ୍ତାର ବିଷୟ ପାଲଟିଛି । ଶେଷରେ ଦେଖିବାକୁ ବାକି ରହିଲା ରାଜନଗର ବାଲି ସୈରାଚକୁ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ଼ ଏହାକୁ ପରିବେଶ ମଞ୍ଚର କରୁଛନ୍ତି ନା ଜନସାଧାରଣଙ୍କ ଉଦ୍‌ବିଧାକୁ ଅସୁବିଧା ମାନର ସମାଧାନ ନିମନ୍ତେ ଉକ୍ତ ସୈରାଚକୁ ବାଟିଲ କରୁଛନ୍ତି । ଜନଶୁଣାଣିରେ ଘ୍ନାନାୟ ସରପଞ୍ଚ ବିଦ୍ୟାଧର ମଲିକ, ପୂର୍ବତନ ସରପଞ୍ଚ ହରେକୃଷ୍ଣ ଗିରି, ବରଡ଼ିଆ ପଞ୍ଚାୟତର ସରପଞ୍ଚ ଅଜୟ କୁମାର ମହାନ୍ତି, ସୁବ୍ରତ କୁମାର ଦାସ, ସୁନୀଲ କୁମାର ପରିଡ଼ା, ସୁବର୍ଣ୍ଣନ ଯେନା, ବଳରାମ ଓଝା, ଝାଡ଼େଶ୍ୱର ଦାସ, ରବୀନ୍ଦ୍ର ଗିରି, ଅଞ୍ଜିକା ଯେନା ପ୍ରମୁଖ ଭାଗ ନେଇଥିଲେ ।

**TYPED COPY OF LOCAL NEWSPAPER ARTICLE DATED 11.05.2022**

**BALASORE DISTRICT**

**Wednesday. 11 MAY, 2022**

***THE FOULPLAY OF STATE ADMINISTRATION FOR  
ENVIRONMENTAL CLEARANCE***

**PUBLIC HEARING OF RAJNAGAR SAND SAIRAAT TODAY**

In terms of the order passed by the NGT the public hearing has been scheduled to be held on 11.05.2022 in the premises of Shikharpur Gram Panchayat Office in order to grant approval environmental clearance in respect of more 5 hectares of sand sairaat. The Green Tribunal, New Delhi suspecting unholy alliance between the lease holder of sand sairaat and local administration passed orders dated 04.09.2018 & 17.09.2018 adjudicating to separate matters bearing O.A. No. 173 of 2018 & O.A. No. 186 of 2016 & had directed to conduct public hearing of local people before granting environmental clearance. But, the Tahasildar, Jaleswar, Collector, Balesore, Deputy Collector, Balesore, State Pollution Control Board, Odisha & SEIAA throwing all norms to winds have not installed pole for determination of the boundary line of proposed sand sairaat & have not displayed the detailed information about the sairaat and lease holder.

It is doubtful regarding the determination of spot, since the Rajnagar proposed sand sairaat is 1Km away from the venue of the public hearing. But, in order to have communication with Rajnagar Sand Sairaat, a crowded road is there from Baghabali Square to Shikharpur Gram Panchayat and 1 anganwadi centre and two schools are situated by the side of this road. Rural Development Department, Govt. of Odisha has installed to information sign board indicating plying of heavy vehicles bearing weight of 10 Tons through this road. The proposed sand sairaat is in village Rajnagar having Khata No. 377, Plot No. 1295/1300 area 13.55 Ac or 5.48 hectare. This to be mentioned here as per

Rajnagar sand sairaat approved mining plan there is permission for 2,00,000 mq for 5 years but permission is only available for 40,000 mq, 198.48 mq/per day or 66 trips of sand in a tractor. There is condition for 48 labourers but for loading of dumper or truck permission for 1 machine is there. The capacity of the road between baghabali square to Rajnagar sairaat is less than 10 tons. The question arises how one machine for loading was allowed for Rajnagar Sairaat as per approved mining plan. Previously, the NGT has restrained the operation of loading machines in the sand sairaat of Jaleswar Tahasil. The public is eager to know whether Environmental Clearance certificate is issued or not for the unholy nexus between local administration and the lease holder.

**SAKALA**

**12.05.2022**

***CONTRADICTORY VIEWS IN THE PUBLIC HEARING OVER  
RAJNAGAR SAND SAIRAAAT  
AWAITING THE DECISION OF DISTRICT ADMINISTRATION  
OVER ENVIRONMENTAL CLEARANCE***

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**TYPED COPY OF NOTICE DATED 04.05.2022*****OFFICE OF THE TAHSILDAR, JALESWAR*****NOTIFICATION**

It is hereby informed to the general public of Shikharpur Gram Panchayat under Jaleswar Tahsil that a joint public hearing will be held on 11.05.2022 at 10:00 AM in the premises of Shikharpur, Gram Panchayat regarding Rajnagar Sand Sairaat. In view of the above hence, all are requested to remain present in the above schedule place, time & date and ventilate your views by participating in the meeting.

Sd/-

Tahsildar, Jaleswar

**Memo No. 2196 dated 04.05.2022**

Copy to The Sarpanch, Shikharpur Gram Panchayat with a request to display this notice in the Notice Board of the Gram Panchayat & take steps to communicate this notice to all the ward members under him for its transmission.

Sd/-

Tahsildar, Jaleswar

**Memo No. 2197 dated 04.05.2022**

Copy to Office of The Tahsildar, Jaleswar/Block Development Officer, Jaleswar & Revenue Inspector, Jaleswar

Sd/-

Tahsildar, Jaleswar

**TYPED COPY OF THE REPRESENTATION DATED 10.05.2022****To****The Member Secretary,****State Pollution Control Board, Odisha**

Sub: A representation regarding not to grant environmental clearance in respect of sand sairaat of village Rajnagar under Jaleswar Tahasil.

Ref: Public Notice Memo No. 2197 dated 04.05.2022 of office of the Tahsildar, Jaleswar.

**Respected Sir/Madam,**

We, the inhabitants of village Military of Rajpur Gram Panchayat and under the Tahsil of Jaleswar beg to draw your kind attention to the following facts and request your good office to take remedial measures of this issue:

1. Our village is situated on the bank of river Subarnarekha most of the people of our village depend on the water of said river for agricultural purpose, their daily uses & some maintain their life by fishing from this river. But, the state government has granted clearance for sand sairaat i.e., a. River Block-‘A’, b. River Block-‘B’, c. Sikharpur sairaat under Jaleswar, Tahsil from the year 2015-16 to 2019-20. As a result, due to illegal digging of sand and illegal transportation storage of sand is hampering the day to day living of the public causing huge loss of Government Revenue. It is a matter of great concern all these nefarious activities are being done under the patronage of some vested interest administrative officers.
2. But Shantipur Road in our Rajpur Gram Panchayat from Baghabali Street to Shikarpur Gram Panchayat, Chamar Village Gram Panchayat is a main road connecting other areas which is always crowded. The said clearance has been approved by the state government in May 2019 Newly constructed Pole

connected above has been employed by the State Government for public transport but in this opportunity provided by the State Government from the year 2015-16 to 2019.20) Three (3) Sand Serat Daily Chain Sand Mining and other transport in our area. Because of the thousands of vehicles carrying sand on the main road of Laba village from Basbali Street to Shikharpur under Koleswar tehsil, the local government has not taken any steps to remedy this even though it was pointed out about the daily problems of the children and the villagers. 5 years of Shikharpur Bali Seerat is closed since some people of the nearby area filed a petition in NGT against 2 sand sairaat. It is all gone and all the sand is closed.

3. But we came to know after a few days of living in the area that a public hearing meeting will be held at Shikharpur Village Panchapan Office on 11/05/2022 on 11/05/2022. Which worries us a lot and pleases the local administration and the Bali mafia. Give all the reasons below for disallowing the environment of Rajnagar Bali Sairat.

(A) Tehsil of Rajnagar Bali Sairat - Jaleswar, Moba - Rajnagar, Account No - 377, Put No - 1295/1300, Type - River, Area - 13.55 A.C, or - 5.48 Hectares Dated - 10/05/2022 Till now, local administration Tahsildar Jaleswar and lease holders have identified the area and buried the stake. It is impossible to locate the public with its natives

(B) At a distance of 2 to 3 km from Shikharpur Gram Panchayat from the proposed Rajnagar Bali Seikhat, a census meeting of Rajnari Bali Bairaj will be held by the local administration at the Gram Panchayat office on 11/05/2022 so that the vulnerability of the proposed area can be covered.

(C) Vehicular access to the proposed Rajnagar Bali Seerat is indicated in the Approved Mining Plan, mainly on the road stretching from Shantpur Road to Baghar Chicha to Shikharpur Gram Panchayat. But the said road is another 3 4 Gram Panchayats The restrained Rapa is always busy. There are 2 schools along the Road along with an Anganwadi center and a village temple But the

information of the state government rules for the movement of vehicles of less than 10 tons capacity on the said road and pole is available to the general public on 03/11/2019 (Sunday 05:30 PM) at the office of Hon'ble Executive Engineer, RWS, Jaleswar, Balasore. For information, information boards have been installed at Baghabali Street and Chakpari.

(D) But as per the Approved Mining Plan of the proposed Rajnagar Sand Sairat, one machine has been allowed for loading of heavy vehicles like trucks, dumpers, trucks etc. with which he can carry out sand mining there. However, heavy vehicles weighing more than 10 tons cannot move on the said road because the roads and bridge do not have capacity. How to allow a machine in his Approved Mining Plan. It is clear from this that Tahsildar Jaleswar and Lizdhari have done this work together.

(E) But three (3) Bartis near the proposed Rajnagar Bali Serat in Bali Serat. Riverblock (A), 2, Riverblock (B), 3, Shikharpur Sirat, due to illegal sand mining and illegal transportation of sand, the communities living on the banks of the Sarbanrekha river are now facing problems in getting underground water. Groundwater levels in local areas are low and require high-level investigation.

(F) As per the Approved Mining Plan from the proposed Rajnagar Bali Serat, 66 tractors of sand are allowed to travel daily on the said busy road. As a result, there is a threat of environmental pollution. In this regard, even though we have already created all the students in the region, it is not getting any results.

Therefore, we humbly request you to accept our petition and conduct an impartial judicial inquiry taking into account the earlier petitions and protect the social rights and lives of the villagers, students, teachers and commuters.

On the road from Baghabali Street to Shikharpur (named as Shantpur), trucks, tractors, tractors, trucks carrying sand. We, the villagers, will be grateful to you if you take appropriate measures to protect the Sarbanrekha River by ordering a complete ban on the movement of heavy vehicles and not giving the environmental approval to Rajnagar Bali Sirat proposed for a better environment in the said areas.

B: D:- We will convey all the information to the authorities where necessary.

Date: 10.05.2022

Sd/-

Place: Jaleswar

Yours faithfully

Copy Forwarded to:

1. The State Environment Impact Assessment Authority (SEIAA), Bhubaneswar.
2. The Chief Secretaries of States Odisha, Bhubaneswar.
3. The Central Pollution Control Board, New Delhi, India.
4. The Government of Odisha Revenue and Disaster Management Department Bhubaneswar.
5. The R.D.C., Cuttack, Odisha.
6. The Collector Balasore
7. The Sub Collector, Balasore.
8. The R.S.P.C.B., Odisha, Balasore.
9. The Directorate of Mines Odisha, Bhubaneswar.
10. The Mining Officer, Baripada, Mayurbhanj.
11. The Tahasildar Jaleswar, Balasore.
12. The Executive Engineer, RWS, Jaleswar, Chalanti, Balasore.
13. The MOEF & CC, New Delhi, India.

**TYPED COPY OF REPRESENTATION DATED 05.07.2019**

**To,**  
**The Tahasildar,**  
**Jaleswar Tahasil, Jaleswar,**  
**Dist-Balasore, Pin-756032, Odisha**

Sub: Tons of sand are tripped daily from the 3 sand pits in our area, illegally traveling through rural roads as well.

**Sir,**

1. From before independence till 2019, he spent his life with his daily work of ferrying people between Rajpur Gram Panchayat and Shikharpur Gram Panchayat, Shikharpur Gram Panchayat, Dardiha Gram Panchayat, Taibania, Chilun Tikayatpur, Meolilia. was doing Many thousands of people from the said areas suffer hardships and travel on a dirt road through Shikharpur village and old road through Baghabali village. Jaleswar was traveling on the road. But the state government took the long-standing demand of the people (the road known as Sharipur) to heart and for its permanent solution, a concrete pole and concrete newly constructed road was prepared from Shikharpur village to Baghabali village along the river Sarnarekha in May 2019.
2. We, the residents of Rajpur and Shikharpur Gram Panchayat under Jaleswar Tehsil, draw your attention to the matters pending. But your office was auctioned by the state government from 2015-16 to 2019-20 on a long-term lease from Bhakti Shikharpur and Reserve Book. The names of the said Surats viz.
  - (a) Shikharpur Sand Sairat auctioneer Atul Ojha
  - (b) Auctioneer Sujay Karan of River Block 'Ka' Sand Sairat and III

(c) The auctioneer Bapi Khatua from Sairaat named River Block 'Kha' was picking up sand from last year and his sand carts were traveling from Surat to Tikapur, Meulia Bandmundi after the pole work was completed

3. But after the polling, instead of manually lifting the sand in the canals, we continue to lift the sand with the help of machines. People use the water for fishing and bathing in the said river and it is becoming very difficult for them to save their lives by drinking the water from the said river. But some mafias of the said area joined hands with the auctioneers of the said Sairat.
4. Hundreds of trips a day are carried out by sand machines in riverbeds, Pol Nearby ditches, fields, and their own vacant lots are covered with sand doing It is so heavily wooded that it is easily visible to the naked eye and the mafias have hundreds of trucks, tractors and dumpers Without a royal paper, the monks sell the sands for Rs. And the said with the help of newly constructed roads and poles, we have searched the said poachers. The state government is losing a lot of revenue by passing through the rural roads without covering the pavement doing
5. But the said bridge and road construction workers told us that the newly constructed poles and roads by the state government do not have much capacity. But today, trucks, dumpers, tractors, and trucks loading and unloading tons of garbage on the said poles and roads are endangering our lives and the lives of our children. Saraswati Shishu Vidyamandir is located on the said road. Due to the heavy traffic on the road, many problems have arisen in the transportation of small children and their schooling. Eve lays a small poi on the road that is left over from the harvest. It has not been renewed in the construction of the original race, but only concrete has been erected on it. An engineer of the said road construction company told us that if there is too much traffic on it, there is a possibility of it collapsing. Some bad natured people get wealth by dishonest means by giving rise to irregularity of blood

Aim to save money from stolen sands and surat lease holders Are you threatening the Local people of the area or you all keep quiet or else you we will kill and float it in the river.

Therefore, we earnestly request you to accept our request and survey the land and stop the mining of sand by machines in the said Surats and save the state government from revenue loss and stop the heavy traffic on the said newly constructed poles and connecting roads with the safety of our wealth, lives, property etc. We will be forever grateful to you for saving us.

Yours Faithfully

Sd/-

Copy forwarded to:

1. The Chief Secretary & Development Commissioner, Odisha
2. The Collector, Balasore District Balasore
3. The Sub-collector, Balasore District, Balasore
4. The Mining Officer, Baripada, Mbj.
5. The RS.P.C. B. Odia, Balapake.
6. The R.D.C. Cuttack.
7. The S.P.C.B. Odisha, BBSR
8. The Directorate of Mines Odisha, Bhubaneswar
9. The II.C. Jaleswar Police Station, Jaleswar Dist- Balasore
10. The SELAA, Odisha Bhubaneswar
11. The Executive Engineer Rural Works Division Jaleswar, Chalanti
12. The S.D.O. Rural Works Sub-Division Jaleswar, Chalanti

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**TYPED COPY OF THE REPRESENTATION DATED 30.11.2019****To****The Collector, Balasore,****Pin-756001, Odisha**

**Sub: On the road stretching from Baghabali Street to Shikharpur in Jaleswar Tehsil, despite the fact that the information board prohibiting small littering with 10 tons of gravel has been put up, the vehicles plying on the road on a daily basis without paying attention to it.**

Respected Sir,

We, the residents of Rajnagar Gram Panchayat, Shikharpur Gram Panchayat and Chamar Gram Panchayat under Jaleswar Tehsil would like to take your kind notice of the following matters.

1. Acknowledging the hardships and demands of the people of Bhakti region since independence in 2014-15 financial year, the state government has constructed new roads and poles from Shikharpur to Raibania under the 'Biju Setu' scheme and provided them for public transportation in 2019 financial year. In addition, Jaleswar, Rajmool Ram Manchamrit's Military Bazar/Baghanahi village rural road (named Shanti Pur) has also been renovated and connected to Biju Setu to connect the main road to Balasore.
2. 3 Bali sairats under Jaleswar Tehsil of State Govt. after connecting the road stretching from Baghabali Street to Shikharpur adjoining Anna area viz:- Shikharpur Bali Sairat, Riverblock 'A', 'B' Trucks, Dumpers moving to sand Serat, A large number of vehicles, such as Hiva, ply 24 hours a day, carrying loads of sand and eating carts on the busy rural roads. Before the construction of the road, the pole used to travel by other roads.

3. But the rural road stretching from Military Bazar/Baibahi Street to Shikharpur is used by thousands of people daily and the villagers of our village, the said road consists of school Saraswati Shishu Mandira .
4. So I find it very difficult to use all of them. But there is no rule of thumb for 10-year-old Urba Bharyan traffic on the road. Evidence that the road has been prepared for the movement of vehicles of less than 10 tonnes capacity under the R, T Act, 2005 from the office of O/o the Executive Engineer, Rural Works Division, Jaleswar Chalanti, Balasore.
5. But some unscrupulous persons taking advantage of the privilege of the said office continued to ply heavy traffic on the rural roads causing many people to suffer. - On Sunday 03/11/2019 at 05:30 hours, an information board has been put up at the upper office for public information. It has been stated that on the said road, the movement of heavy goods from 50 tons is prohibited.
6. But without considering the information of devotees, they continue to throw smoke from 10 tons to 10 tons on the roads, causing many accidents, noise pollution, air pollution, accidents, etc. There are many difficulties in reading. After installing the information board on the dedicated road, the photo of the truck driving, the photo of the State Urup and the photo copy of the air pollution caused by the traffic on the road is attached in ANNEXURE-1.

Therefore, we humbly request you to accept our request and carry out a thorough investigation of the plight of the pilgrims, villagers, students, teachers and panchas. Taking it heartily, repairing the road stretching from Military Barracks/Baghabali Chala to Shikharpur and putting up iron barricades on the said road as per the notice of prohibition of heavy traffic on road to save the lives of people, villagers, tender children. If you take the necessary steps to do so, we will be grateful to you

Date: 30.11.2019

Place: Jaleswar

Yours Faithfully

Sd/-

Copy Forwarded to:

1. The Chief Secretary & Development Commissioner, Odisha.
2. The Superintendent of Police, Balasore
3. The Sub Collector, Balasore.
4. The Executive Engineer, RWS, Jaleswar, Chalanti, Balasore.
5. The R.D.C., Cuttack, Odisha.
6. The S.P.C.B. Odisha, Bhubaneswar.
- 7 The R.SPC B., Odisha, Balasore.
8. The SEIAA, Odisha, Bhubaneswar.
9. The C.P.C.B., New Delhi, India.
10. The Directorate of Mines Odisha, Bhubaneswar.
11. The Mining Officer, Baribada, Mayurbhanj.
12. The Tahasildar Jaleswar, Balasore.
13. The 1.1.C. Jaleswar Balasore.
14. The Revenue and Disaster Management Department Odisha, Bhubaneswar.
15. The Superintending Engineer. R.W. Circle Balasore.
16. The E.I.C. R.W Odisha, Bhubaneswar.

**The Sign Board beside Baghabali chakka clearly states as below:**

**That this road is only capable to ply vehicles below 10 Tons and for which heavy vehicle is not permitted to pass on this road.**